IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 36 OF 2024

IN THE MATTER OF:

AMARDEEP ... APPLICANT

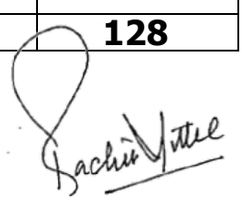
VERSUS

STATE OF UTTAR PRADESH & ORS. ... RESPONDENTS

I N D E X

S. No.	Particulars	Page Nos.
1.	Reply on Behalf of Respondent No. 02- Meerut Development Authority along with affidavit	**1 - 9**
2.	**ANNEXURE-R-2/1** A true copy of the order dated 20.02.2024 passed by this Hon'ble Tribunal	**10 - 12**
3.	**ANNEXURE-R-2/2** A true copy of the report of the Joint Committee dated 05.04.2024	**13 - 23**
4.	**ANNEXURE-R-2/3** A true copy of the order dated 12.08.2024 passed by this Hon'ble Tribunal	**24 - 25**
5.	**ANNEXURE-R-2/4** A true copy of the order dated 27.09.2024 passed by this Hon'ble Tribunal	**26 - 27**
6.	**ANNEXURE-R-2/5** A true copy of the brochure	**28 - 43**
7.	**ANNEXURE-R-2/6** A true copy of the letter dated 15.04.2005	**44**
8.	**ANNEXURE-R-2/7** A true copy of EC dated 16.01.2008	**45 - 49**
9.	**ANNEXURE-R-2/8 (COLLY)** True copies of the testing reports of STP of Vedvyaspuri	**50 - 120**
10.	**ANNEXURE-R-2/9 (COLLY)** True copies of some of the letters written by MDA to Municipal Corporation, Meerut	**121 - 127**
11.	Vakalatnama	**128**

NEW DELHI
FILED ON: 10.10.2024 **Filed by:**



RACHIT MITTAL
Advocate for Respondent No. 2
RM Law Chambers,
MZ-24 & 25, Ansal Fortune Arcade,
Sector -18, Noida, U.P.
Email: rachit@rmlawchambers.in
Mob.: 9873997047

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 36 OF 2024

IN THE MATTER OF:

AMARDEEP ... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 2- MEERUT DEVELOPMENT AUTHORITY

MOST RESPECTFULLY SHOWETH:

1. The aforementioned letter petition has been submitted by the applicant complaining about improper storage and disposal of garbage in residential area of Sector 7A, Ansal Sushant City, Vedvyas Puri, Meerut, Uttar Pradesh in violation of environmental norms causing damage to the environment and posing serious health hazards to local residents.

2. That the aforementioned matter was listed before this Hon'ble Tribunal on 20.02.2024, wherein this Hon'ble Tribunal was pleased to constitute a Joint Committee comprising of representatives of U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut to visit the site and look into grievances of the applicant and verify the factual position and suggest appropriate remedial action. A true copy of the order dated 20.02.2024 passed by this Hon'ble

Tribunal is annexed and marked as **"ANNEXURE-R-2/1"**.

3. That the joint committee furnished a report dated 05.04.2024 in compliance of the order dated 20.02.2024 enunciating all factual aspects. The remedial actions suggested by the joint committee are as under:

> *"1. Development of the project is to be completed as per schedule.*
> *2. Developer should obtain Completion Certificate from Meerut Development Authority and Colony should be handed over to Municipal Corporation, Meerut as per provisions.*
> *3. Service Provider Company may be directed to improve their services according to offer and residents should pay for the same as per terms and conditions, if exists."*

A true copy of the report of the Joint Committee dated 05.04.2024 is annexed and marked as **"ANNEXURE-R-2/2"**.

4. The aforesaid matter was thereafter listed on 08.05.2024 before this Hon'ble Tribunal, wherein, this Hon'ble Tribunal was pleased to issue notice to the parties including the answering Respondent.

5. That on 12.08.2024, this Hon'ble Tribunal was pleased to pass the following order:

> *"1. From the copy of Environmental Clearance filed by respondent 6 as Annexure R-2 at page 51, it is evident that STP was to be developed and before its*

commissioning for operation, a certificate from independent expert and report is to be submitted to Ministry. Condition also says that discharge of treated sewage shall conform to norms and standards of State Pollution Control Board.

2. Counsel for proponent however submit that STP was to be laid down by Meerut Development Authority and that was to be connected by developer. But this is contrary to Condition No.1 in the EC under Specific Condition, 'Operation Phase'.

…"

A true copy of the order dated 12.08.2024 passed by this Hon'ble Tribunal is annexed and marked as **"ANNEXURE-R-2/3"**.

7. That the matter was thereafter listed on 27.09.2024 wherein, the following order was passed:

"1. Learned counsel appearing for proponent stated that he is not solely responsible for discharge of sewerage from inside sewer line into public sewer line laid down by MDA for treatment of sewerage in STP installed by MDA in as much as permission for this was granted by MDA and therefore if there is anything illegal in this aspect, MDA is equally responsible and principal of 'Polluter Pays' must apply proportionately to MDA also.

2. We find from record that MDA, though party to the proceedings, has not filed any response at all.

3. Sh. Rachit Mittal, learned counsel appearing for respondent 2 prays for and allowed 2 weeks' time to file response covering all these aspect particularly to show under what authority it has allowed discharge of sewerage

*from premises developed by proponent to be disclosed in sewer line laid down by MDAi.e. outside developed area of respondent 6, in violation of Section 24 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as **Water Act, 1974**')."*

A true copy of the order dated 27.09.2024 passed by this Hon'ble Tribunal is annexed and marked as **"ANNEXURE-R-2/4"**.

8. That the following facts are necessary for the adjudication of the present application:

(i) Meerut Development Authority (hereinafter referred to as "MDA") launched a housing scheme for integrated township in Vedvyaspuri, Ganga Nagar, Shraddhapuri Phase 2, Rakshapuram, Meerut. The land was given on bulk sale basis in the year 2005. Clause 8 of the brochure mentioned as under:

"8. सेवाओं तथा सुविधाओं का प्राविधान-

प्राधिकरण द्वारा विज्ञापित आवासीय भूमि में बाहय् विकास कार्य, जैसे-सड़क, ड्रेन्स, सीवर लाईन, व विद्युत लाईन, आवश्यकतानुसार विकास प्राधिकरण द्वारा कराये जायेगे। विज्ञापित आवासीय भूमि के मुख्य जोनल मार्गो पर ड्रेन्स, सीवर व विद्युत लाईन की सुविधायें प्राधिकरण द्वारा उपलब्ध करायी जायेगी उसमें, विकसित की जाने वाली कालोनी की सर्विसेज को जोड़े जाने की सुविधा उपलब्ध रहेगी तथा विक्रीत भूमि में आन्तरिक एवम् उपलब्ध उपरोक्त सर्विसेज से जोड़ने हेतु विकास कार्य आवंटी/विकासकर्ता द्वारा स्वयं कराये जायेगे। वेद व्यासपुरी, गंगानगर एवम् श्रृद्धापुरी फेस-2 योजना में विज्ञापित आवासीय भूमि हेतु भविष्य में विकास प्राधिकरण द्वारा सीवेज ट्रीटमेन्ट प्लान्ट का जब कभी प्राविधान किया

जायेगा तो उस सेवा पर होने वाला व्यय समानुपातिक रूप से आवंटी/विकासकर्ता द्वारा प्राधिकरण को देय होगा।"

A true copy of the brochure is annexed and marked as **"ANNEXURE-R-2/5"**.

(ii) The Project Proponent was allotted 300 acres of bulk residential land vide allotment letter dated 15.04.2005. As per the scheme, all the internal development of the township was to be carried out by the project proponent and the external development was to be carried out by MDA and for the same, the charges were to be borne by the project proponent. A true copy of the letter dated 15.04.2005 is annexed and marked as **"ANNEXURE-R-2/6"**.

(iii) The Project Proponent sought and was granted EC on 16.01.2008. As per the conditions of EC, it was clearly mentioned that *"It is proposed to use the STP facility developed by Meerut Development Authority"*. A true copy of EC dated 16.01.2008 is annexed and marked as **"ANNEXURE-R-2/7"**.

(iv) The said project falls under the Vedvyaspuri Scheme, which has 08 Sectors, out of which 05 Sectors are with the Project Proponent and rest are with MDA. The STP which is built by MDA for these

sectors is having capacity of 15 MLD. The sewage generation is around 3.5 to 4.5 MLD.

(v) It is imperative to note that the sewage generated from the project developed by the project proponent is flowing through a trunk line which is connected with is STP (developed by the MDA) and the same is treated there. The said STP is also equipped with Tertiary Treatment Plant (TTP). The work of maintenance and upgradation (i.e. OCEMS) is being undertaken by U.P. Jal Nigam. Prior to the U.P. Jal Nigam, the maintenance work was being undertaken by agency namely Vatavaran Techno. The STP is complying with all norms and for kind perusal of this Hon'ble Tribunal, the testing reports are being attached herewith. True copies of the testing reports of STP of Vedvyaspuri are being annexed and marked as **"ANNEXURE-R-2/8 (Colly)"**.

(vi) It is further relevant to point out that MDA has been repeatedly writing letters to Municipal Corporation, Meerut for taking handover of all the 13 STPs of Meerut city, which are being run by MDA. The said issue has also been flagged and discussed in various board meetings of MDA and the said exercise is being undertaken since 2018. True copies of some

of the letters written by MDA to Municipal Corporation, Meerut are annexed and marked as **"ANNEXURE-R-2/9 (Colly)"**.

9. It is submitted that the answering respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and also has been complying with the orders/ directions passed by this Hon'ble Tribunal from time to time. The answering respondent also undertake to comply the orders and assist this Hon'ble Tribunal as and when required/directed.

Date: 10.10.2024

Place: New Delhi

Through

(RACHIT MITTAL)
Advocate for Respondent No. 2
Meerut Development Authority
MZ-24 & 25, Ansal Fortune Arcade,
Sector 18, Noida- 201 301, Uttar Pradesh
Mob.: +91 9873997047
Email: rachit@rmlawchambers.in

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 36 of 2024

IN THE MATTER OF:

AMARDEEP ...Applicant

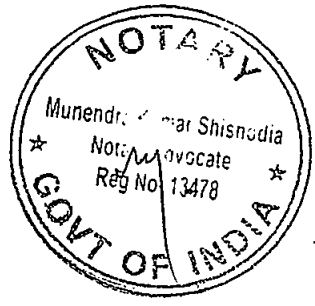
VERSUS

STATE OF UTTAR PRADESH & ORS. ...Respondents

AFFIDAVIT

I, Rakesh Mahalwal S/o Late Shri Dayanand Mahalwal aged about 57 years working as Assistant Engineer, Meerut Development Authority, Meerut, U.P., presently at Noida do hereby solemnly affirm and declare as under: -

1. That I, in aforesaid capacity, is well conversant with the facts and circumstances of the case derived from information from the official records. Hence, I am competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Reply. I state that the facts stated therein are true to my knowledge derived from the official record. The legal submissions are based on legal advice received and believed to be true.



राकेश महलवाल
सहायक अभियन्ता (वि०/याँ०)

3. That the annexures are true copies of their respective originals.

DEPONENT
राकेश महलवाल
सहायक अभियन्ता (वि०/यॉ०)

VERIFICATION

I, the abovenamed deponent do hereby verify that the contents of this affidavit from paragraphs 1 to 3 are true to my knowledge. Nothing material has been suppressed. So, help me, God.

Verified on this 10th day of October, 2024 at Noida.

DEPONENT

NOTARY
Munendra Kumar Shishodia
Notary Advocate
Reg No- 13478
GOVT OF INDIA

ATTESTED
Munendra Kumar Shishodia
Notary Advocate
Reg. No-13478

10 OCT 2024

ANNEXURE -R-2/1

Item No.4 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 36/2024

Amardeep ...Applicant

Versus

State of U.P. & Ors. ...Respondents

Date of hearing: 20.02.2024

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.

Applicant: None for the Applicant.

Application is registered based on a letter petition received by email.

ORDER

1. Mr. Amardeep resident of Sushant City, Residential Welfare Society has sent by email the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 36/2024 complaining about improper storage and disposal of garbage in residential area of Sector 7 A, Ansal Sushant City, Vedvyas Puri, Meerut, Uttar Pradesh in violation of environmental norms causing damage to the environment and posing serious health hazards to local residents.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

X *X* *X* *X*

"आपको अवगत कराना है कि सेक्टर 7ए अंसल सुशांत सिटी, वेदव्यासपुरी के निवासी हैं और इस सेक्टर की देखरेख की जिम्मेदारी अंसल की कम्पनी (एस एफ एम एल) द्वारा की जा रही है। जिसके मुखिया श्री तरुण भट्ट जी हैं जिनक ईमेल आईडी एवं मोबाइल नंबर (TARUN.BHATT@ORANGE-SKY.CO.IN 9713250605) है। जिनकी कूड़े के समुचित रूप से निस्तारण की जिम्मेदारी है परन्तु काफी महीनों से बार बार निवेदन करने पर भी सफाई कर्मियों को भेजा नहीं जाता है और कूड़े का भंडारण सेक्टर के अंदर ही बना दिया है। जिसके कारण सेक्टर तथा पुठा गांव में वातावरण दूषित हो रहा है और पोलीथिन बैग व कचरा हवा में उड़कर फ़ैल रहा है। कचरे के आसपास आवारा कुत्ते भी घूमते रहते हैं जो कई लोगों व बच्चों पर हमला कर चुके हैं।

अत: आपसे अनुरोध है कि एस एफ एम एल के मुखिया श्री तरुण भट्ट जो को निर्देश दिए जाएं। कॉलोनी में गंदगी फैलाना एक गंभीर वैधानिक अपराध है अत: माननीय एनजीटी के निर्देशों के क्रम में कूड़े का सही निस्तारण ना करने पर जुर्माना भी लगाया जाए ताकि भविष्य में कंपनी पर्यावरण को दूषित करने की हिमाकत न करें। उचित कार्रवाई की आशा में।

X *X* *X* *X*"

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 12.04.2024.

7. A copy of this order, along with a copy of the application and documents attached with the same be forwarded to the Member Secretary, U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 20th, 2024
N

Phone :- 0121-2577676
Email id :- romeerut@uppcb.in

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट–TC–3/2, पल्लवपुरम फेज–II, मोदीपुरम, मेरठ–250110

पत्रांक– 18/G/OA-36/Amardeep/2024 दिनांक– 5-4-24.

To,

The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.

No. Date-

Sub: Joint Inspection Report in compliance of order dated 20.02.2024 passed by Hon'ble NGT in OA No 36/2024 Amardeep Versus State of U.P.& Ors.

Sir,

In the above noted case Hon'ble Tribunal was pleased to pass the following main directions-

"..... 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 12.04.2024...."

In compliance of the above said order, the joint committee report is attached herewith for kind perusal of Hon'ble Tribunal please.

The above report is being submitted with the approval of competent authority.

With regards.

Enclosure: As above

Yours faithfully

(Bhuvan Prakash Yadav)
Regional Officer

JOINT INSPECTION REPORT IN COMPLIANCE TO HON'BLE NGT ORDER DATED 20.02.2024 IN THE ORIGINAL APPLICATION NO. 36 OF 2024, AMARDEEP VS STATE OF U.P. & Ors.

Background-

Hon'ble NGT passed an order Dated 20.02.2024 in Original Application No. 36 of 2024, Amardeep Vs State of U.P. & Ors., which is registered on the basis of letter petition filed by complainant Mr. Amardeep. Order of the Hon'ble Tribunal is as below:-

...." 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 12.04.2024."....

Joint inspection of site and observation:-

Joint inspection of the alleged residential colony Ansal Sushant City, Meerut is carried out on 15.03.2024. During inspection, complainant Mr. Amardeep, Chairman Resident Welfare Association of Sector-7A, Sushant City was also present and briefed their grievances.

Ansal Sushant City, Meerut is developed by M/s Ansal Landmark Township Pvt. Ltd., Ansal Bhawan, K.G. Marg, New Delhi. The township is situated at Vedvyaspuri, Meerut spread in the 121.41 Hectare Area. Township was developed in year 2007 in

several sectors (stage wise). Alleged sector 7A is one of them. Consent to Establish (CTE) has been issued by UPPCB vide letter no. F38245/C-3/NOC/59/Meerut/21/08, Dated 11.09.2008. copy of the CTE is attached as **Annexure- 01.**

Meerut Development Authority, Meerut vide its letter no. 23/Sachiv/05, Dated 03.12.05 has informed to UPPCB that external development works including sewage treatment plant (STP), zonal roads, drains and external electrification is to be completed by Authority. Copy of the letter is attached as **Annexure- 02.**

171 plots has been developed and sold in said sector- 7A. Presently 28 Houses are completed and being utilized for residential purpose by the owners. 04 houses are under construction stage.

Complainant addressed in grievance that solid waste (garbage) is being collected once in a week and dumped in the premises of colony by the service provider company M/s Star Facility Management Pvt. Ltd. which is subsidiary company of the developer company. Complainant including other residents are also aggrieved that internal sewer line and internal roads has not been developed/completed by the developer.

During inspection only plastic waste in very less quantity has been found left and spread in the premises on vacant land. During inspection direction given to representative to remove scattered waste from vacant land of colony. Colony is under developing stage. Completion Certificate from Meerut Development Authority has not been obtained and Colony is not handed over to Municipal Corporation, Meerut.

Representative of the developer Mr. Santosh Sharma, Dy. Project Manager (Services) informed in this regard that garbage is being collected by the service provider staff and handed over to Municipal Vehicles operating in other sectors. Provisions for Common Dust Bin have been made in this sector at different convenient places. Some of them are damaged. Representative also informed that sewer line is laid down and in operation. 04 external connections were proposed to connect with Public Sewer, 03 are already connected and 01 is blocked due to gradient level discrepancy, sewage of the same is being discharged using pump as

per situation of storage, as sewage quantity is less (of the 06-07 houses). Public sewer line leads to common STP operated by MDA. Representative has informed that garbage and plastic has been removed from site.

Representative of the developer also informed that services could not be maintained properly due to non-payment of common area maintenance charges by residents. Copy of the document provided by representative is attached as **Annexure- 03.**

Findings:-

1. Society is not fully developed.
2. Completion Certificate from Meerut Development Authority has not been obtained and Colony is not handed over to Municipal Corporation, Meerut.
3. It is observed that maintenance services are not proper in the society of alleged Sector 7A.

Remedial Action suggestion:-

1. Development of the project is to be completed as per schedule.
2. Developer should obtain Completion Certificate from Meerut Development Authority and Colony should be handed over to Municipal Corporation, Meerut as per provisions.
3. Service provider Company may be directed to improve their services according to offer and residents should pay for same as per terms and conditions, if exists.

Factual report of the issued raised in the complaint is for kind consideration.

K. D. Kandarkar, Sub-divisional Magistrate, Meerut	
Sharad Pal, Asst. commissioner, Nagar Nigam, Meerut	
Yogesh Kumar Mishra, A.E.E. U.P.P.C.B., Meerut	

Latitude: 28.94557
Longitude: 77.651787
Elevation: 227.69m
Accuracy: 1.6m
Time: 03-15-2024 13:29
Latitude:28.945853
Longitude:77.651883
Elevation: 228.19m
Accuracy: 2.0m
Time: 03-15-2024 13:28
Latitude: 28.94585
Longitude:77.651878
Elevation: 227.79m
Accuracy: 1.6m
Time: 03-15-2024 13:29

Annexure-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

पत्रांक संख्या F 382[15 /सी-3/एनओसी/५९/मेरठ/२१/०८ दिनांक 11.9.08

सेवा में,

मे० अंसल लैन्ड मार्क टाउनशिप प्रा०लि०
११५, अन्सल भवन,
१६, बी०जी० मार्ग
नई दिल्ली-११०००१

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/ ~~कार्यरत इकाई की उत्पादन क्षमता में विस्तार के संदर्भ में~~ अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनाँक 16.1.08 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल : सेक्टर - 3
वेद व्यासपुरी, मेरठ

(ख) उत्पादन : आवासीय परियोजना कुल क्षेत्रफल = १२१.४१ हेक्टेयर

1. to Chairman for perusal.
C.O.O. (U.P. Pollution) MPCB
M(Tech.) MPCB Lucknow
Meeting file (confidential) Meeting file
cc to President [Sanctioning]
b) J.K. for info

(i) मुख्य कच्चे माल : .....

आवासीय कालोनी निर्माण हेतु।

(ii) औद्योगिक उत्प्रवाह की मात्रा : घरेलू

लगभग = ५ एम०एल०डी०

(iii) प्रयुक्त ईंधन : .....

शून्य

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना श्यक होगा।

उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिटका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एंव सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ....१५.१२.२००६..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सदस्य सचिव

पृष्ठांकन सं. /एन. ओ. सी. तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : मेरठ

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : मेरठ

गुख्य पर्यावरण अधिकारी

5. घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..१५-१२-२००८..... तक अवश्य प्रस्तुत की जाए।

७- परियोजना हेतु पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा पर्यावरणीय स्वीकृति पत्र दिनांक १६-१-०८ में निहित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाय।

८- परियोजना से जनित घरेलू जलमल के शुद्धिकरण हेतु प्रस्तावित सीवेज उपचार यंत्र की स्थापना के उपरान्त ही आवासीय योजना का संचालन सुनिश्चित किया जाय।

९- परियोजना से जनित नगरीय ठोस अपशिष्ट का निस्तारण नगरीय ठोस अपशिष्ट (प्रबन्ध एवं हथालन) नियम २००० के प्राविधानों अनुसार सुनिश्चित किया जाय।

१०- परियोजना के संचालन से पुर्व जल एवं वायु अधिनियम के अन्तर्गत राज्य बोर्ड से सहमति प्राप्त करना सुनिश्चित किया जाय।

११- राज्य बोर्ड के पत्र सं० एफ ३८०७२/सी-३/एनओसी-५९/मेरठ/२००६-०८/२० दिनांक ०८-९-०८ में उल्लिखित सम्वेदनशील शर्तों को समावेशित करते हुए रू० ५,००,०००/- (पांच लाख) की बैंक गारन्टी १५ दिन के अन्दर राज्य बोर्ड में जमा की जाये।

To, Sri Vinod Tik 207

Annexure-2

22

फोन : 2665965

meerut development authority
मेरठ विकास प्राधिकरण

पत्र सं: 23/सचिव/05 दिनांक 03.12.05

सेवा में,

क्षेत्रीय अधिकारी,
उपयोगकर्ता निगम बोर्ड
प्लॉट-टी
सी-3/2
परमपुरम फेस-II
मोदीपुरम, मेरठ।

महोदय,

कृपया अन्तर मैण्ड मार्क टाउनशिप प्रा0लि0 के पत्र दिनांक 21.11.05 के क्रम में अवगत कराना है कि प्राधिकरण की वेदव्यासपुरी योजना में वाह्य विकास कार्य जिसमें सीवरेज ट्रीटमेंट प्लान्ट, जोनल सड़कों, नाले तथा वाह्य विद्युतीकरण शामिल हैं का कार्य मेरठविकास प्राधिकरण द्वारा पूर्ण कराया जायेगा।

भवदीय

सचिव
मेरठ विकास प्राधिकरण
मेरठ।

Dr. Verma.
Sanctions Deptt.
for your reference & record pls
Recd

NG
3/6

(सुनियोजित विकास.....प्राधिकरण के साथ)

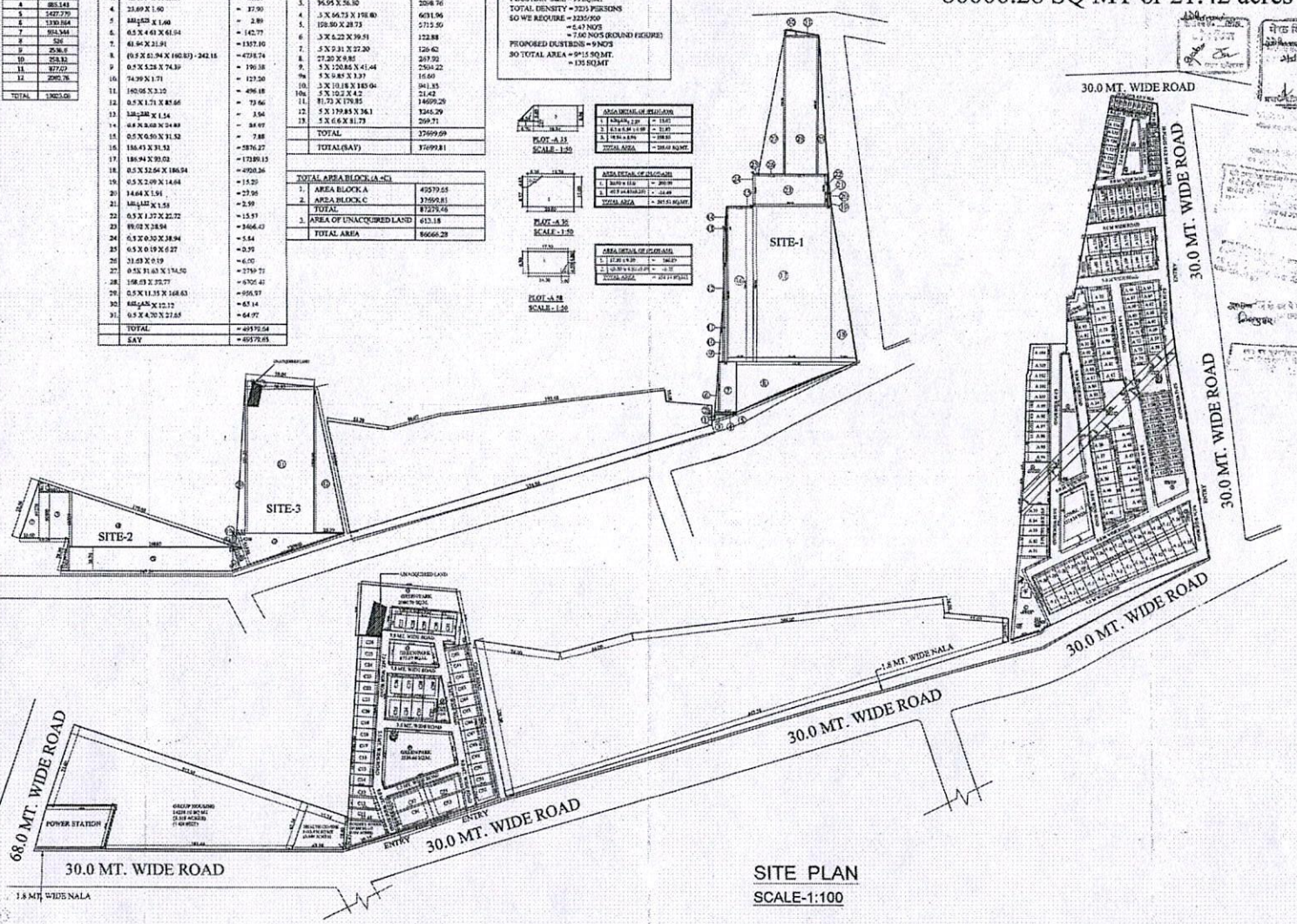
23

208

TOTAL PLOT AREA
86666.28 SQ MT or 21.42 acres

REVISED LAYOUT OF SUSHANT CITY, VEDVYAS PURI SECTOR-7, MEERUT.

KEY PLAN (N.T.S.)



SITE PLAN
SCALE-1:100

GREEN AREA DETAIL	
SL NO.	AREA SQ.MT.
1	3400.00
2	213.00
3	349.86
4	885.141
5	1427.770
6	1330.864
7	934.344
8	526
9	2536.6
10	258.32
11	977.07
12	2095.76
TOTAL	15923.06

AREA DETAIL OF BLOCK - A		
1.	0.5 X 0.22 X 0.08	= 0.07
2.	0.5 X 0.68 X 9.00	= 3.06
3.	0.5 X 7.40 X 23.69	= 87.65
4.	23.69 X 1.60	= 37.90
5.	3.14/4 X 1.60	= 2.89
6.	0.5 X 4.61 X 61.94	= 142.77
7.	61.94 X 21.91	= 1357.10
8.	(0.5 X 61.94 X 160.83) - 242.18	= 4738.74
9.	0.5 X 3.28 X 74.39	= 190.58
10.	74.39 X 1.71	= 127.20
11.	160.06 X 3.10	= 496.18
12.	0.5 X 1.71 X 85.66	= 73.66
13.	3.14/4 X 1.54	= 3.94
14.	0.5 X 8.60 X 24.80	= 84.97
15.	0.5 X 0.50 X 31.52	= 7.88
16.	186.43 X 31.52	= 5876.27
17.	186.94 X 93.02	= 17389.15
18.	0.5 X 52.64 X 186.94	= 4920.36
19.	0.5 X 2.09 X 14.64	= 15.29
20.	14.64 X 1.91	= 27.96
21.	3.14/4 X 1.58	= 2.99
22.	0.5 X 1.37 X 22.72	= 15.57
23.	99.02 X 28.94	= 2866.43
24.	0.5 X 0.30 X 38.94	= 5.84
25.	0.5 X 0.19 X 6.27	= 0.59
26.	31.63 X 0.19	= 6.00
27.	0.5X 31.63 X 174.50	= 2759.71
28.	158.03 X 39.77	= 6705.41
29.	0.5 X 11.35 X 168.63	= 956.57
30.	3.14/4 X 12.12	= 63.14
31.	0.5 X 4.70 X 27.65	= 64.97
	TOTAL	= 49570.64
	SAY	= 49570.65

AREA OF BLOCK C		
1.	.5 X 23.05 X 69.27	780.83
2.	.5 X 12.47 X 36.95	230.38
3.	96.95 X 56.30	2098.76
4.	.5 X 66.73 X 198.80	6631.96
5.	158.80 X 28.73	5715.89
6.	.5 X 6.22 X 39.51	122.88
7.	.5 X 9.31 X 27.20	126.62
8.	27.20 X 9.85	267.92
9.	.5 X 120.85 X 41.44	2504.22
10.	.5 X 9.85 X 3.37	16.60
10a.	.5 X 10.18 X 185.04	941.35
10b.	.5 X 10.2 X 4.2	21.42
11.	81.70 X 179.85	14695.26
12.	.5 X 179.85 X 36.1	3245.29
13.	.5 X 6.6 X 81.73	269.71
	TOTAL	37699.59
	TOTAL(SAY)	37699.81

TOTAL AREA BLOCK (A+C)		
1.	AREA BLOCK A	49570.65
2.	AREA BLOCK C	37699.81
	TOTAL	87270.46
3.	AREA OF UNACQUIRED LAND	613.18
	TOTAL AREA	86666.28

DISTBN CALCULATION

REQUIRED = 1 DUSTBIN/500 PERSONS
DUSTBINS
1 DUSTBIN SIZE = 15 SQ.MT
TOTAL DENSITY = 2135 PERSONS
SO WE REQUIRE = 2135/500
= 5.47 NOS
= 7.00 NOS (ROUND FIGURE)
PROPOSED DUSTBINS = 9 NOS
SO TOTAL AREA = 9*1.5 SQ.MT.
= 135 SQ.MT

PLOT - A 33
SCALE - 1:50

PLOT - A 35
SCALE - 1:50

PLOT - A 58
SCALE - 1:50

100 % BREAK UP OF (86666.28 SQ.MT.) AREA						
S.NO.	TYPE OF LAND	AREA SQ.MT.	PROPOSED (%)	AREA APPROVED SQ.MT.	APPROVED (%)	PERMISSIBLE (%)
1	RESIDENTIAL	49570.65	57.19	49570.65	57.19	57.19
2a	PLOTTED	35164.15	40.57			
2b	GROUP HOUSING	14235.5	16.42			
3	HEALTH CENTRE	1418.000	1.63	1418.00	1.63	1.63
4	RESIDENTIAL	674.1387	0.78			
5	COMMERCIAL	1700	1.96	1700.00	1.96	
6	UTILITIES	21627.09	13.07	13276.76	13.70	15.00
6	ROAD	21662.15	24.61	19409.76	22.39	
7	DUSTBINS	1350 NOS	0.16	1350 NOS	0.16	
		86,666.28	100.00	86,666.28	100.00	

SIZES	SQ MT.	SQ YARDS	PLOT NOS
4X10	40	48	16
5X14	84	100	24
7.5 X15	112.5	134	48
9X18	162	194	59
10X20	200	239	66
15X30	450	538	4
TOTAL			219

DENSITY CALCULATION FOR PLOTTED:-

PLOT SIZE	PLOT NOS.	UNITS	POPULATION
0 TO 50 SQMT.	19	19x1 = 19	19x5 = 95
51 TO 200 SQMT.	196	196x2 = 392	392x5 = 1960
201 TO 300 SQMT.	0	0	0
301 TO 500 SQMT.	4	4x4 = 16	16x5 = 80
TOTAL	219	TOTAL = 427	= 2135 PERSON

DENSITY CALCULATION FOR GROUP HOUSING:-
TOTAL GROUP HOUSING AREA - 14236.10 SQ.MT. (3.518 ACRE OR 1.423 HECT.)
PERMISIBLE DENSITY (150 UNITS/HECT.) ——— = 213 UNITS
TOTAL PROP. DUSH 213 UNITS
TOTAL PROP. POPULATION (213X5) ——— = 1065 PERSONS

TOTAL DENSITY (PLOTTED + GROUP HOUSING) :-
(2135 + 1065) PERSONS = 3200 PERSONS

DRG. TITLE :- SUBMISSION DRAWING	
DRG. NO:-	M/SEC.-7/SD/R-01
DATE:-	REV. :- 29 th april,15
DEALT BY :-	NIVEDITA
SCALE:- 1:1000	NORTH:- N
NOTE:- ALL DIM. ARE IN METER.	

CLIENT:-
ANSAL LANDMARK TOWNSHIP PVT. LTD.
112 ANSAL BHAWAN,16 KASTURBA GANDHI MARG
NEW DELHI

CONSULTANTS-
RUDRABHISHEK ENTERPRISES PVT. LTD.
TOWN & COUNTRY PLANNERS, ARCHITECTS & INTERIOR DESIGNERS, SURVEY CIVIL SERVICES DESIGNERS
GROUND FLOOR, YUVA BHAWAN, YMCA COMPLEX, LUCKNOW
CALL - (0522) 2209185, 8533987

OWNER'S SIGN.

ARCHITECT'S/
TOWN PLANNER SIGN.

ANNEXURE -R-2/3

Item No.13 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 36/2024

Amardeep Applicant

Versus

State of U.P. & Ors. Respondent

Date of hearing: 12.08.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. Ankit Verma, Advocate for State of U.P.
Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Kanishk Raj, Mr. Adarsh Srivastava and Ms. Kriti Jain, Advocates for respondent No. 2(through VC)
Mr. Amit Shukla, Advocates for respondent no. 4
Mr. Malak Bhatt and Ms. Nitya Prabhakar, Advocates for respondent no. 6
Mr. Hitaish Chauhan, Advocate for respondent no. 7 (through VC)

ORDER

1. From the copy of Environmental Clearance filed by respondent 6 as Annexure R-2 at page 51, it is evident that STP was to be developed and before its commissioning for operation, a certificate from independent expert and report is to be submitted to Ministry. Condition also says that discharge of treated sewage shall conform to norms and standards of State Pollution Control Board.

2. Counsel for proponent however submit that STP was to be laid down by Meerut Development Authority and that was to be connected by developer. But this is contrary to Condition No.1 in the EC under Specific Condition, 'Operation Phase'.

3. Counsel for respondent 6 states at this stage that he has not examined the matter from this angle and may be granted 10 days' time to examine the matter. He may do so.

4. List on 28.08.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

August 12, 2024
Original Application No. 36/2024
AB

ANNEXURE -R-2/4

Item No. 08 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 36/2024

Amardeep Applicant

Versus

State of U.P. & Ors. Respondent(s)

Date of hearing: 27.09.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. Ankit Verma, Advocate for State of U.P.
Mr. Amit Shukla, Advocate for UPPCB (through VC)
Mr. Rachit Mittal, Mr. Parish Mishra, Mr.Kanishk Raj, Mr. Adarsh Srivastava and Ms. Kriti
Jain Advocates for Respondent No. 2(through VC)
Mr. Malak Bhatt and Ms. Nitya Prabhakar, Advocates for Respondent No. 6.

ORDER

1. Learned counsel appearing for proponent stated that he is not solely responsible for discharge of sewerage from inside sewer line into public sewer line laid down by MDA for treatment of sewerage in STP installed by MDA in as much as permission for this was granted by MDA and therefore if there is anything illegal in this aspect, MDA is equally responsible and principal of 'Polluter Pays' must apply proportionately to MDA also.

2. We find from record that MDA, though party to the proceedings, has not filed any response at all.

3. Sh. Rachit Mittal, learned counsel appearing for respondent 2 prays for and allowed 2 weeks' time to file response covering all these

aspect particularly to show under what authority it has allowed discharge of sewerage from premises developed by proponent to be disclosed in sewer line laid down by MDAi.e. outside developed area of respondent 6, in violation of Section 24 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as **Water Act, 1974'**).

4. List on 16.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 27, 2024
Original Application No. 36/2024
AB

ANNEXURE -R-2/5

क्रमाँक . . . . . .

मेरठ विकास प्राधिकरण

की

वेद व्यासपुरी, गंगानगर, श्रृद्धापुरी फेस–2 एवम् रक्षापुरम आवासीय योजना में इन्टीग्रेटिड आवासीय उप–क्षेत्र विकसित करने के लिये निविदा–सह–नीलामी पद्धति से आवासीय भूमि प्राप्त करने हेतु

विवरण पुस्तिका

तकनीकी आवेदन पत्र निविदा बॉक्स में डालने की तिथि		17–1–2005
	समय	पूर्वान्ह 11.00 बजे से अपरान्ह 2.00 बजें तक
	स्थान	कार्यालय विशेष कार्याधिकारी–द्वितीय
सफल तकनीकी आवेदनकर्ताओं की सूची के प्रकाशन की तिथि		19–1–2005
	समय	पूर्वान्ह 11.00 बजें
	स्थान	प्राधिकरण कार्यालय का नोटिस बोर्ड
निविदा डालने की तिथि		20–1–2005
	समय	पूर्वान्ह 11.00 बजे से अपरान्ह 2.00 बजें तक
	स्थान	कार्यालय विशेष कार्याधिकारी–द्वितीय
नीलामी की तिथि		20–1–2005
	समय	अपरान्ह 3.00 बजें से
	स्थान	प्राधिकरण कार्यालय का सभा कक्ष।

मूल्य रूपये 1000/–

मेरठ विकास प्राधिकरण की वेद व्यासपुरी, गंगानगर, श्रृद्धापुरी फेस–2 एवम् रक्षापुरम आवासीय योजना में इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र विकसित करने के लिये आवासीय भूमि को निविदा–सह–नीलामी पद्धति से विक्रय किये जाने हेतु नियम एवम् शर्तें–

1. स्वामित्व–

प्राधिकरण की सन्दर्भित सम्पत्ति अर्जित है, भार रहित है एवम् विवाद रहित है।

2. स्थल का विवरण–

प्राधिकरण की वेद व्यासपुरी, गंगानगर एवम् श्रृद्धापुरी फेस–2 आवासीय योजना में "जैसा है जहाँ है" के आधार पर इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र विकसित करने हेतु तथा रक्षापुरम आवासीय योजना में "जैसा है जहाँ है" के आधार पर रो–हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास करने हेतु उपलब्ध है। उक्त स्थल की स्थिति विवरण पुस्तिका के संलग्नक–2A , 2B, 2C & 2D पर दर्शित हैं।

3. पात्रता–

(1) निविदा–सह–नीलामी में भाग लेने वाला आवेदक भारत का नागरिक हो।

(2) निविदा–सह–नीलामी में भाग लेने वाले आवेदक की आयु न्यूनतम् 18 वर्ष या उससे अधिक होनी चाहिये।

(3) वेद व्यासपुरी आवासीय योजना की आवासीय बल्क भूमि के निमित निविदा–सह–नीलामी में वह व्यक्ति/फर्म/कम्पनी आदि भाग ले सकेगें जिनका इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट के क्षेत्र में 50 करोड़ (पचास करोड़) का वित्तीय वर्ष 2003–04 तक किसी एक वर्ष में वार्षिक टर्न ओवर हो जिसके सम्बन्ध में बैलेन्स शीट व चार्टेड एकाउन्टेंट द्वारा जारी प्रमाण पत्र की स्वहस्ताक्षरित प्रति, तकनीकी आवेदन पत्र के साथ संलग्न करनी होगी

अथवा

निविदा–सह–नीलामी में भाग लेने वाले आवेदनकर्ताओं (व्यक्ति/फर्म/कम्पनी) को 50 (पचास) एकड़ क्षेत्रफल की इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलप करने का अनुभव हो तथा उसके डवलप करने के पश्चात् 2 वर्ष का रख–रखाव का अनुभव हो। इन तथ्यों की

पुष्टि हेतु आवेदनकर्ता (व्यक्ति/फर्म/कम्पनी) को निविदा–सह–नीलामी के तकनीकी आवेदन पत्र के साथ सक्षम अधिकारी द्वारा जारी किया गया प्रमाण पत्र संलग्न करना अनिवार्य होगा।

(4) **गंगानगर आवासीय योजना की आवासीय बल्क भूमि के निमित** निविदा–सह–नीलामी में वह व्यक्ति/फर्म/कम्पनी आदि भाग ले सकेगें जिनका इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट के क्षेत्र में 5 करोड़ (पाँच करोड़) का वित्तीय वर्ष 2003–04 तक किसी एक वर्ष में वार्षिक टर्न ओवर हो जिसके सम्बन्ध में बैलेन्स शीट व चार्टेड एकाउन्टेंट द्वारा जारी प्रमाण पत्र की स्वहस्ताक्षरित प्रति, तकनीकी आवेदन पत्र के साथ संलग्न करनी होगी

अथवा

निविदा–सह–नीलामी में भाग लेने वाले आवेदनकर्ताओं (व्यक्ति/फर्म/कम्पनी) को 15 (पन्द्रह) एकड़ क्षेत्रफल की इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलप करने का अनुभव हो तथा उसके डवलप करने के पश्चात् 2 वर्ष का रख–रखाव का अनुभव हो। इन तथ्यों की पुष्टि हेतु आवेदनकर्ता (व्यक्ति/फर्म/कम्पनी) को निविदा–सह–नीलामी के तकनीकी आवेदन पत्र के साथ सक्षम अधिकारी द्वारा जारी किया गया प्रमाण पत्र संलग्न करना अनिवार्य होगा।

(5) **श्रृद्धापुरी फेस–2 आवासीय योजना की आवासीय बल्क भूमि के निमित** निविदा–सह–नीलामी में वह व्यक्ति/फर्म/कम्पनी आदि भाग ले सकेगें जिनका इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट के क्षेत्र में 1 करोड़ (एक करोड़) का वित्तीय वर्ष 2003–04 तक किसी एक वर्ष में वार्षिक टर्न ओवर हो जिसके सम्बन्ध में बैलेन्स शीट व चार्टेड एकाउन्टेंट द्वारा जारी प्रमाण पत्र की स्वहस्ताक्षरित प्रति, तकनीकी आवेदन पत्र के साथ संलग्न करनी होगी

अथवा

निविदा–सह–नीलामी में भाग लेने वाले आवेदनकर्ताओं (व्यक्ति/फर्म/कम्पनी) को 5 (पाँच) एकड़ क्षेत्रफल की इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलप करने का अनुभव हो तथा उसके डवलप करने के पश्चात् 2 वर्ष का रख–रखाव का अनुभव हो। इन तथ्यों की पुष्टि हेतु आवेदनकर्ता (व्यक्ति/फर्म/कम्पनी) को निविदा–सह–नीलामी के तकनीकी आवेदन पत्र के साथ सक्षम अधिकारी द्वारा जारी किया गया प्रमाण पत्र संलग्न करना अनिवार्य होगा।

नोटः– रक्षापुरम आवासीय योजना के आवासीय बल्क भूखण्ड 3655 वर्ग मीटर भूमि की निविदा–सह–नीलामी में भाग लेने वाले इच्छुक आवेदकों को तकनीकी आवेदन पत्र प्रस्तुत करने की

आवश्यकता नहीं होगी। यह भूखण्ड रो–हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास करने हेतु निर्धारित है।

(6) (अ) प्राईवेट लिमिटेड कम्पनी (फर्म–सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(ब) पब्लिक लिमिटेड कम्पनी (फर्म–सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(स) व्यक्तिगत स्वामी।

(द) साझेदारी (फर्म–सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(य) रजिस्टर्ड सोसायटी (सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(र) रजिस्टर्ड को–आपरेटिव सोसायटी (को–आपरेटिव सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(ल) ट्रस्ट (रजिस्टर्ड/बिना रजिस्टर्ड)।

(व) एच0यू0एफ0।

(श) अन्य (यदि उपरोक्त से भिन्न हो)।

(7) निविदा–सह–नीलामी में भाग लेने वाले प्रत्येक व्यक्ति को नीलामी के समय दिये गये प्रमाण पत्र पर हस्ताक्षर करने होंगे कि नीलामी में भाग लेने वाले तत्समय उपस्थित अन्य व्यक्तियों के साथ उसके व्यवसायिक सम्बन्ध नहीं हैं।

4. आवेदन की प्रक्रिया–

तकनीकी आवेदन पत्र निविदा बॉक्स में डालने की तिथि	संलग्नक 1 में प्रकाशित है।
समय	संलग्नक 1 में प्रकाशित है।
स्थान	संलग्नक 1 में प्रकाशित है।
सफल तकनीकी आवेदनकर्ताओं की सूची के प्रकाशन की तिथि	संलग्नक 1 में प्रकाशित है।
समय	संलग्नक 1 में प्रकाशित है।
स्थान	संलग्नक 1 में प्रकाशित है।
निविदा डालने की तिथि	संलग्नक 1 में प्रकाशित है।

समय	संलग्नक 1 में प्रकाशित है।
स्थान	संलग्नक 1 में प्रकाशित है।
नीलामी की तिथि	संलग्नक 1 में प्रकाशित है।
समय	संलग्नक 1 में प्रकाशित है।
स्थान	संलग्नक 1 में प्रकाशित है।

(1) **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** डवलपमेन्ट हेतु इच्छुक आवेदकों द्वारा निविदा–सह–नीलामी तिथि के आयोजन से पूर्व तकनीकी आवेदन पत्र जो कि विवरण पुस्तिका के संलग्नक 5 पर प्रकाशित है, पर अपना तकनीकी आवेदन पत्र स्वहस्ताक्षरित नियम–शर्तो के साथ मुहर बन्द लिफाफे में इस हेतु निर्धारित तिथि को पूर्वान्ह 11.00 बजें से अपरान्ह 2.00 बजें के मध्य विशेष कार्याधिकारी–द्वितीय के कार्यालय में रखे गये टेण्डर बॉक्स में डालना होगा। **आवेदकों को तकनीकी आवेदन पत्र के मुहरबन्द लिफाफे पर "तकनीकी आवेदन पत्र" लिखना होगा।**

नोटः– रक्षापुरम आवासीय योजना के आवासीय बल्क भूखण्ड 3655 वर्ग मीटर भूमि की निविदा–सह–नीलामी में भाग लेने वाले इच्छुक आवेदकों को तकनीकी आवेदन पत्र प्रस्तुत करने की आवश्यकता नहीं होगी। यह भूखण्ड रो–हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास करने हेतु निर्धारित है।

(2) तकनीकी आवेदन पत्र प्रस्तुत करने की नियत तिथि को ही सांय 4.00 बजें आवंटन समिति द्वारा टेण्डर बॉक्स प्राधिकरण कार्यालय के सभा कक्ष में खोलकर तकनीकी आवेदन पत्रों का परीक्षण किया जायेगा।

(3) आवंटन समिति द्वारा तकनीकी आवेदन पत्रों के परीक्षणोपरान्त अपनी परीक्षण आख्या उपाध्यक्ष को प्रेषित की जायेगी जिस पर जो भी निर्णय पारित होगा तद्नुसार सफल तकनीकी आवेदनकर्ताओं के नामों की सूची प्राधिकरण कार्यालय के नोटिस बोर्ड पर इस हेतु नियत तिथि को प्रकाशित की जायेगी। निविदा–सह–नीलामी प्रक्रिया में मात्र वें ही आवेदनकर्ता भाग ले सकेंगे जिनके नाम प्राधिकरण द्वारा नोटिस बोर्ड पर प्रकाशित सफल तकनीकी आवेदकताओं की सूची में उल्लिखित होगें।

(4) निर्धारित प्रारूप संलग्नक–3 के साथ, विवरण पुस्तिका कें संलग्नक–1 में उल्लिखित धरोहर धनराशि का बैंक ड्राफ्ट अथवा पे–आर्डर/बैंकर्स चैक्स जो कि उपाध्यक्ष, मेरठ विकास प्राधिकरण के पक्ष में देय हो, निविदा आवेदन पत्र के साथ संलग्न न होने, निविदा

आवेदन पत्र अपूर्ण होने/हस्ताक्षर न होने अथवा निर्धारित अवधि के बाद प्रस्तुत किया जाने पर, विचार योग्य नहीं होंगे एवम् निरस्त समझे जायेगें।

(5) निविदा आवेदन पत्र निर्धारित प्रपत्र (संलग्नक–3) में भरकर मुहर बन्द लिफाफे में विशेषकार्याधिकारी–द्वितीय के कार्यालय में रखे गये टैण्डर बॉक्स में निर्धारित तिथि को पूर्वान्ह 11.00 से अपरान्ह 2.00 बजे तक डाले जायेंगे तथा उसी दिन नीलामी समाप्ति पश्चात् खोली जायेंगे।

(6) आवेदक को विवरण पुस्तिका के संलग्नक 1 में उल्लिखित आवासीय भूमि के विरूद्ध नीलामी में भाग लेने हेतु निर्धारित धरोहर धनराशि के बैंक ड्राफ्ट/बैंकर्स चैक/पे–आर्डर के साथ नीलामी आरम्भ होने से पूर्व आवेदन पत्र (संलग्नक–4) नीलामी समिति के सम्मुख प्रस्तुत करना होगा और यदि आवेदक द्वारा इच्छित आवासीय भूखण्ड के विरूद्ध निविदा के साथ पहले से ही धरोहर धनराशि जमा कर दी गयी है तो जमा धरोहर धनराशि के बैंक ड्राफ्ट/बैंकर्स चैक/पे–आर्डर की छाया प्रति संलग्न करके आवेदन पत्र प्रस्तुत करना होगा और यदि आवेदक ऐसा करने में विफल हो जाता है तो नीलामी में भाग नहीं ले सकेगा।

(7) उपाध्यक्ष द्वारा गठित आवंटन समिति के अध्यक्ष को किसी योजना की आवासीय भूमि की बिना कारण बताये निविदा–सह–नीलामी से पृथक करने का अधिकार होगा एवम् प्राप्त निविदाओं/नीलामी में प्राप्त दरों को बिना कारण बतायें स्वीकार करने अथवा अस्वीकार करने का पूर्ण अधिकार उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ का होगा।

(8) यदि आवेदनकर्ता स्वयम् उपस्थित नहीं हो पा रहे हैं तो वह तकनीकी आवेदन पत्र, निविदा/नीलामी आवेदन पत्र स्वयम् पूर्ण करके अपने अधिकृत प्रतिनिधि के माध्यम से निविदा/नीलामी में भाग ले सकते है जिसके लिये आवेदनकर्ता, फर्म/कम्पनी आदि द्वारा अपने अधिकृत प्रतिनिधि के पक्ष में प्रोपर आथोराईजेशन किया जाना रूपये 10/– के स्टाम्प पेपर पर अथवा लेटर पैड आवश्यक होगा और ऐसी दशा में अधिकृत प्रतिनिधि द्वारा आवंटन समिति के समक्ष अपना अधिकार पत्र प्रस्तुत करना होगा।

(8) यदि आवेदनकर्ता, फर्म/कम्पनी आदि का प्रतिनिधित्व कर रहा है तो आवेदनकर्ता को अपनी श्रेणी (व्यक्तिगत/व्यक्तिगत स्वामी, प्राईवेट लिमिटेड कम्पनी, पब्लिक लिमिटेड कम्पनी, साझेदारी, रजिस्टर्ड सोसायटी, रजिस्टर्ड को–आपरेटिव सोसायटी, ट्रस्ट एवम् एच0यू0एफ0 या अन्य) के सम्बन्ध में रजिस्ट्रेशन व मैमोरेण्डम आदि से सम्बन्धित आवश्यक कागजात आदि भी तकनीकी आवेदन पत्र, निविदा/नीलामी आवेदन पत्र के साथ संलग्न करने होंगे।

(9) निविदा/नीलामी में आवेदकों द्वारा अपनी दरें प्रति वर्ग मीटर में दी जायेगी।

(10) एक बार आवेदक द्वारा अपनी निविदा द्वारा दर प्रस्तुत कर दिया जाने पर उसे वापस लेने का अधिकार नहीं होगा एवम् इसी प्रकार नीलामी में आवेदक द्वारा दी गयी दर को उसे वापस लेने का अधिकार नहीं होगा।

(11) निविदा/नीलामी में प्रथम एवम् द्वितीय स्थान के उच्चतम् निविदादाताओं/बोलीदाताओं की धरोहर राशि को रोककर शेष निविदादाताओं/बोलीदाताओं की धरोहर राशि निविदा खोलने के पश्चात् लौटा दी जायेगी तथा दूसरे स्थान के निविदादाता/बोलीदाता की धरोहर राशि का बैंक ड्राफ्ट/बैंकर्स चैक्स/पे-आर्डर निविदा/नीलामी स्वीकृति के दिनांक से एक माह पश्चात् वापस किया जायेगा।

(12) निविदा-सह-नीलामी के आयोजन में शामिल होने हेतु इच्छुक आवेदकों को देय धरोहर राशि, बैंक ड्राफ्ट/पे-आर्डर/बैंकर्स चैक्स जो कि उपाध्यक्ष मेरठ विकास प्राधिकरण के पक्ष में देय हो, के माध्यम से अदा करनी होगी।

5. आवंटन प्रक्रिया-

क्षेत्र/उपक्षेत्र विकास करने हेतु भूमि का आवंटन नीलामी में प्राप्त दरों के सापेक्ष, डाली गयी निविदाओं को नीलामी के पश्चात् खोलकर प्राप्त दरों का आंकलन उपाध्यक्ष, विकास प्राधिकरण द्वारा गठित आवंटन समिति द्वारा किया जोयगा। आवंटन समिति द्वारा परीक्षणोपरान्त प्राप्त उच्चतम् दर के सम्बन्ध में अपनी संस्तुति उपाध्यक्ष, विकास प्राधिकरण की स्वीकृति हेतु प्रस्तुत की जायेगी। उपाध्यक्ष, विकास प्राधिकरण की स्वीकृति के उपरान्त ही सम्बन्धित आवासीय भूमि के सम्बन्ध में आवंटन ऑफर जारी किया जायेगा। प्राप्त निविदाओं/नीलामी में प्राप्त दरों को बिना कारण बतायें स्वीकार करने अथवा अस्वीकार करने का पूर्ण अधिकार उपाध्यक्ष, विकास प्राधिकरण का होगा।

6. आवासीय भूमि के मूल्य की भुगतान प्रक्रिया-

(1) **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** विकास करने हेतु भूमि के आवंटन ऑफर जारी होने के उपरान्त आवासीय भूमि के कुल मूल्य की 20% धनराशि (धरोहर धनराशि को समायोजित करते हुए) प्राधिकरण में उच्चतम् निविदादाता/बोलीदाता द्वारा 30 दिन में जमा करनी होगी। उसके उपरान्त ही आवंटन पत्र निर्गत किया जायेगा। यदि निविदा/नीलामी स्वीकृत होने के उपरान्त आवंटन ऑफर पत्र जारी करने के पश्चात् भूमि के कुल मूल्य की 20% धनराशि (धरोहर धनराशि को समायोजित करते हुए) आवेदक द्वारा निर्धारित समय

अवधि तक जमा नहीं की जाती है तो जमा धरोहर धनराशि जब्त कर ली जायेगी तथा आवंटन ऑफर निरस्त कर दिया जायेगा।

(2) आवंटित भूमि/भूखण्ड की बकाया 80% धनराशि 5 वर्ष की 10 छमाही किश्तों में जिनमें से प्रथम किश्त बिना शामिल ब्याज के तथा शेष 9 छमाही किश्तें घटती पद्धति की 16% वार्षिक साधारण ब्याज सहित देय होगी। पहली छमाही किश्त, निविदा/नीलामी स्वीकृति पत्र जारी होने के दिनांक से छः माह में देय होगी जिसका किश्त पत्र पृथक से प्रेषित किया जायेगा। देय किश्तें/देय धनराशि विलम्ब से भुगतान करने की दशा में विलम्ब अवधि का 20% दण्ड ब्याज अतिरिक्त देय होगा।

(3) बल्क भूमि/भूखण्ड का कब्जा 20 प्रतिशत धनराशि, 12% फ्रीहोल्ड की धनराशि, दस्तावेज शुल्क की अदायगी के उपरान्त देय स्टाम्प डयूटी पर कब्जा अनुबन्ध पंजीकृत कराने के उपरान्त दिया जायेगा।

(4) लगातार 2 किश्तों का समय से भुगतान न किये जाने पर आवंटन निरस्त कर प्राधिकरण में जमा धरोहर धनराशि पूर्ण रूप से जब्त करते हुए शेष बची हुई धनराशि में से 15% कटौती कर शेष धनराशि बिना ब्याज के वापस की जायेगी तथा भूमि से बेदखल कर प्राधिकरण द्वारा आवंटित भूमि पर कब्जा (Resume) प्राप्त कर लिया जायेगा। आवंटी/विकासकर्ता द्वारा इस सम्बन्ध में किसी भी न्यायालय में कोई वाद दायर नहीं किया जा सकेगा।

(5) आवंटी/विकासकर्ता को प्राधिकरण द्वारा जारी किये गये किश्त पत्र में उल्लिखित किश्तों का निर्धारित तिथि तक भुगतान करना होगा तथा जिनके विलम्ब से अदा करने की दशा में देय दण्ड ब्याज सहित अदा करना होगा। यदि आवंटी/विकासकर्ता द्वारा किश्तों के चलते रहते, देय किश्तें अप-टू-डेट जमा करने के पश्चात् 2 किश्तों की धनराशि अथवा उससे अधिक धनराशि अग्रिम के रूप में जमा की जाती है तो उसका नियमानुसार समायोजन करके पुनरीक्षित किश्त पत्र/माँग पत्र जारी किया जायेगा।

7. कब्जा हस्तान्तरण-

आवंटी/विकासकर्ता से **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** विकास करने हेतु, आवंटित आवासीय भूमि के मूल्य का 20% धनराशि एवम् 12% फ्रीहोल्ड की धनराशि तथा दस्तावेज शुल्क रूपये 100/- का भुगतान प्राप्त हो जाने के उपरान्त योजना को क्रियान्वित करने के लिये प्राधिकरण के साथ नियमानुसार निर्धारित स्टाम्प पेपर पर अनुबन्ध निबन्धित कराने के उपरान्त भूमि का कब्जा फ्री-होल्ड किश्त क्रेता के रूप में दिया जायेगा तथा आवंटी/विकासकर्ता द्वारा पूर्ण भुगतान करने के पश्चात् कब्जा अनुबन्ध के निष्पादन/निबन्धन के समय उपभोग में

आयी स्टाम्प ड्यूटी का नियमानुसार समायोजन करने के पश्चात् शेष देय स्टाम्प ड्यूटी पर पूर्ण स्वत्व के आधार पर आवंटित आवासीय भूमि का विक्रय विलेख का निबन्धन किया जायेगा। आवंटी/विकासकर्ता को विक्रय विलेख के निष्पादन के समय दस्तावेज शुल्क रूपये 100/- जमा करने होंगे। अनुबन्ध/विक्रय विलेख के निष्पादन/निबन्धन का समस्त व्यय आवंटी/विकासकर्ता द्वारा वहन किया जायेगा।

8. सेवाओं तथा सुविधाओं का प्राविधान-

प्राधिकरण द्वारा विज्ञापित आवासीय भूमि में बाह्य् विकास कार्य, जैसे-सड़क, ड्रेन्स, सीवर लाईन, व विद्युत लाईन, आवश्यकतानुसार विकास प्राधिकरण द्वारा कराये जायेगे। विज्ञापित आवासीय भूमि के मुख्य जोनल मार्गो पर ड्रेन्स, सीवर व विद्युत लाईन की सुविधायें प्राधिकरण द्वारा उपलब्ध करायी जायेगी उसमें, विकसित की जाने वाली कालोनी की सर्विसेज़ को जोड़े जाने की सुविधा उपलब्ध रहेगी तथा विक्रीत भूमि में आन्तरिक एवम् उपलब्ध उपरोक्त सर्विसेज से जोड़ने हेतु विकास कार्य आवंटी/विकासकर्ता द्वारा स्वयं कराये जायेगे। **वेद व्यासपुरी, गंगानगर एवम् श्रृद्धापुरी फेस-2** योजना में विज्ञापित आवासीय भूमि हेतु भविष्य में विकास प्राधिकरण द्वारा सीवेज ट्रीटमेन्ट प्लान्ट का जब कभी प्राविधान किया जायेगा तो उस सेवा पर होने वाला व्यय समानुपातिक रूप से आवंटी/विकासकर्ता द्वारा प्राधिकरण को देय होगा।

9. ले-आऊट तथा भवन डिजाईनों का प्रस्तुतिकरण-

आवंटी/विकासकर्ता द्वारा **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** विकास करने हेतु आवंटित आवासीय भूमि का कब्जा प्राप्त करने के 4 माह की अवधि के अन्दर भवन उपविधि 2000 में उल्लिखित निर्धारित मानकों एवम् समय समय पर जारी शासनादेशों के प्राविधानों के अन्तर्गत भूमि का ले-आऊट तथा भवनों के डिजाईन विकास प्राधिकरण में प्रस्तुत करने होगे। ले-आऊट प्लान भवन उपविधि 2000 में उल्लिखित प्राविधानों के अनुसार **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** विकास करने हेतु आवंटित आवासीय भूमि पर आवासीय तथा अन्य भवनों का निर्माण अनुमन्य होगा। **"आवंटित क्षेत्र में अनुमन्य आवासीय घनत्व (क्षेत्रीय घनत्व 450 व्यक्ति प्रति हैक्टे0 अधिकतम्) की सीमा के अन्तर्गत आवंटी/विकासकर्ता द्वारा ग्रुप हाउसिंग, एकल आवास तथा डुप्लैक्स भवनों का निर्माण अपनी आवश्यकतानुसार किया जा सकेगा।"** ले-आऊट प्लान एवम् भवनों के निर्माण की अनुमति के लिये प्रस्तुत प्रस्ताव में निम्न विवरण अवश्य प्रस्तुत किये जायेगें।

(1) भूभाग की मॉपें, क्षेत्रफल एवम् आवासीय योजना में स्थिति।

(2) भू-भाग के विकास का ले-आऊट तथा ट्रंक सेवाओं की स्थिति एवम् क्षेत्रफल दर्शाते हुए आन्तरिक विकास कार्य की समस्त विशिष्टियां, कार्य पूर्ति की समय सारणी सहित।

(3) प्रस्तावित भवनों के निर्माण से सम्बन्धित तलों के प्लान, समस्त एलीवेश्न तथा भवनों के मध्य से ऐसे एलीवेशन जिससे भवनों की आन्तरिक संरचना पूर्णतया स्पष्ट हो सके। समस्त मानचित्रों की निर्धारित संख्या में प्रतियाँ मैट्रिक प्रणाली में निर्धारित स्केल पर एक निश्चित माप के कागज पर प्रस्तुत की जायेगी।

(4) समस्त मानचित्र "कॉउसिल ऑफ आर्किटेक्चर" से पंजीकृत वास्तुविद, पंजीकृत नगर नियोजक तथा आवंटी/विकासकर्ता द्वारा संयुक्त रूप से हस्ताक्षरित होंगे। उत्तर प्रदेश शासन की नीति के अनुरूप भवनो के निर्माण में भूकम्परोधी प्राविधान किये जाने एवम् उनके स्ट्रक्चरल सेफ्टी के बारे में किसी मान्यता प्राप्त स्ट्रक्चरल इन्जीनियर का प्रमाण पत्र एवम् डिजाईन भी संलग्न किया जायेगा। ले-आऊट प्लान में प्रस्तावित भवनों के निर्माण हेतु महायोजना के प्राविधानों एवम् भवन उपविधि 2000 में उल्लिखित वाँछित माप-दण्डों एवम् मानचित्रों के साथ आवश्यकतानुसार अग्निशमन विभाग की अनापत्ति भी संलग्न की जायेगी। साथ ही ग्राउन्ड वाटर रीचार्जिग के लिये वाटर हार्वेस्टिंग के आवश्यक प्राविधान करने होंगे।

10. मानचित्रों पर अनापत्ति एवम् विकास व्यय का भुगतान-

विकास एवम् भवन निर्माण के मानचित्रों पर 6 सप्ताह की अवधि में या तो समस्त आपत्तियाँ एक साथ प्रस्तुत कर दी जायेगी अथवा प्रस्ताव पर इस आशय का अनापत्ति प्रमाण पत्र निर्गत कर दिया जायेगा कि आवंटी/विकासकर्ता आन्तरिक विकास कार्य आरम्भ करने के लिये विकास व्यय का अनुमान तथा भवनों का प्रस्तावित निर्माण व्यय सूचित करें। विकास एवम् निर्माण कार्य की विशिष्टियाँ, डिजाईन तथा आगणन पर किसी मान्यता प्राप्त इन्जीनियर से प्रमाण पत्र प्राप्त किया जायेगा।

11. विकास कार्य हेतु बैंक गारन्टी व कार्य प्रारम्भ करने की अनुमति-

क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि पर निर्माण हेतु भूमि के आवंटी/विकासकर्ता द्वारा प्रस्तावित आन्तरिक विकास व्यय की स्वीकृति प्राप्त हो जाने के पश्चात् आवंटित आवासीय भूखण्ड पर विकास करते समय आवंटी/विकासकर्ता से ली जाने वाली बैंक गारन्टी तीन चरणों में एक तिहाही कुल विकास व्यय के सापेक्ष, प्रश्नगत चरण का विकास कार्य प्रारम्भ करने से पूर्व, उस चरण हेतु समानुपातिक रूप से ले ली जायेगी। विकास कार्य आरम्भ करने की अनुमति बैंक

गारन्टी प्राप्त करने के एक सप्ताह के अन्दर प्राधिकरण द्वारा निर्गत कर दी जायेगी। यदि परीक्षण में किसी चरण का आन्तरिक विकास नियमानुसार नहीं पाया गया तो विकास प्राधिकरण को प्रश्नगत चरण के विकास कार्य के निमित्त जमा की गयी बैंक गारन्टी भुनाकर कार्य सम्पन्न कराने का अधिकार होगा। विकास कार्य की स्वीकृति निर्गत होने के साथ-ही-साथ निर्माण कार्य आरम्भ करने में सक्षम होंगे। विकास एवम् निर्माण कार्य के निरीक्षण हेतु विकास प्राधिकरण द्वारा प्रचलित व्यवस्था के अनुसार आवंटित भूमि के क्षेत्रफल पर रूपये 3/- प्रति वर्ग मीटर की दर से निरीक्षण शुल्क तथा भवनों के निर्माण हेतु कुल आच्छादित क्षेत्रफल का रूपये 7/- प्रति वर्ग मीटर की दर से निरीक्षण शुल्क के रूप में आवंटी/विकासकर्ता द्वारा विकास प्राधिकरण को जमा कराया जायेगा।

12. कार्य आरम्भ होने के पूर्व लिखित सूचना-

विकास एवम् निर्माण कार्य की विकास प्राधिकरण से अन्तिम रूप से अनुमति प्राप्त होने के पश्चात् आवंटी/विकासकर्ता चरणबद्ध विकास/निर्माण किये जाने वाले कार्यो की लिखित सूचना (नोटिस ऑफ कमेन्समेन्ट) विकास प्राधिकरण को कार्य आरम्भ करने से कम-से-कम 2 सप्ताह पूर्व दी जायेगी जिसमें प्रश्नगत चरण में किये जाने वाले विकास एवम् निर्माण कार्यो का संक्षिप्त विवरण दिया जायेगा ताकि प्रश्नगत चरण के परिपेक्ष्य में कार्यो की प्रगति एवम् विशिष्टियों का निरीक्षण सम्बन्धित अभिकरण के प्रतिनिधि द्वारा किया जा सके।

13. कार्य समाप्ति-

समस्त चरणों का विकास एवम् निर्माण कार्य प्रत्येक चरण हेतु पूर्व निर्धारित समयावधि में पूर्ण करना होगा। उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) के लिये आवंटित आवासीय भूमि का सम्पूर्ण विकास करने के लिये अधिक-से-अधिक पाँच वर्षो की अवधि अनुमन्य होगी। इस निर्धारित अवधि में अथवा सम्बन्धित अभिकरण द्वारा स्वीकृत समय सारणी के अनुसार प्रत्येक चरण का विकास/निर्माण कार्य पूर्ण कर लिया जायेगा। निर्मित/विकसित भवनो/भूखण्डों के सम्बन्ध में उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा कार्य समाप्ति की लिखित सूचना विकास प्राधिकरण को दी जायेगी। विकास प्राधिकरण द्वारा इस सूचना के एक माह के उपरान्त या भीतर कार्य यदि पूर्व अनुमोदित विशिष्टिताओं के अनुरूप पायें गये तो कार्य सही रूप से समाप्त होने का प्रमाण पत्र (सर्टिफिकेट ऑफ कम्पलीशन) आवंटी/विकासकर्ता को दे दिया जायेगा।

14. क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि में विकसित/निर्मित सम्पत्तियों का निबन्धन-

उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा पूर्ण भुगतान करने के पश्चात् कब्जा अनुबन्ध के निष्पादन/निबन्धन के समय उपभोग में आयी स्टाम्प ड्यूटी का नियमानुसार समायोजन पश्चात् शेष देय स्टाम्प ड्यूटी पर पूर्ण स्वत्व के आधार पर आवंटित आवासीय भूमि का विक्रय विलेख का निबन्धन किया जायेगा। आवंटी/विकासकर्ता को विक्रय विलेख के निष्पादन के समय दस्तावेज शुल्क रूपये 100/- जमा करने होंगे। विक्रय विलेख के निष्पादन/निबन्धन का समस्त व्यय आवंटी/विकासकर्ता द्वारा वहन किया जायेगा।

15. क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि पर निर्माण हेतु विकसित सेवाओं का रख-रखाव-

(1) विकास कार्य एवम् भवनों के निर्माण की समाप्ति के पश्चात् सभी आन्तरिक सेवाओं, सड़कों तथा पार्कों आदि का रख-रखाव उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा कार्यावधि समाप्ति से पूर्व तक स्वयं अपने व्यय पर किया जायेगा।

(2) फ्लैट प्रणाली विकास के लिये विकास प्राधिकरण द्वारा यह सुनिश्चित किया जायेगा कि उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा समस्त संयुक्त सुविधाओं जैसे- जीना, कोरीडोर, ओवरहैड टैंक आदि के अतिरिक्त कोई सम्पत्ति अनावंटित नहीं छोड़ी गयी है तथा संयुक्त सुविधाओं का रख-रखाव भवन के आवंटियों की सहकारी समिति को सौंप दिया जायेगा।

(3) **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** विकास करने हेतु आवंटित भूमि पर करायें जाने वाले विकास कार्यो एवम् अवस्थापना सुविधाओं जैसे- विद्युत कनैक्शन आदि हेतु सम्बन्धित विभाग में आवेदन कर व्यवस्था आवंटी/विकासकर्ता को स्वयं अपने व्यय पर करानी होगी।

16. आवंटन की सूचना-

उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा समस्त आवासीय ईकाईयों के आवंटियों की सूचना, सम्पत्ति संख्या, सम्पत्ति के विवरण सहित विकास प्राधिकरण के नियोजन अनुभाग (मुख्य नगर नियोजक/नगर नियोजक) को प्रत्येक माह उपलब्ध कराया जायेगा।

17. कार्य समाप्ति के पश्चात् आवंटी/विकासकर्ता का उत्तरदायित्व-

(1) कार्य समाप्ति के पश्चात् विकास एवम् निर्माण कार्यो में पायी गयी कमियों के लिये उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) का उत्तरदायित्व होगा जिसके लिये अनुमानित विकास एवम् निर्माण व्यय के 5% के बराबर धनराशि

आवंटी/विकासकर्ता द्वारा विकास प्राधिकरण को परिसम्पत्ति के आवंटन के पश्चात् एक वर्ष की अवधि हेतु बैंक गारन्टी के रूप में उपलब्ध करायी जायेगी। यदि ऐसी कुल धनराशि विकास से पूर्व जमा विकास व्यय के 50% से अधिक हो तो अवशेष धनराशि निर्माण कार्य समाप्ति के प्रमाण पत्र दिये जाने से पूर्व विकास प्राधिकरण द्वारा प्राप्त कर ली जायेगी।

(2) प्राधिकरण द्वारा निष्पादित विक्रय विलेख में उल्लिखित नियम/शर्ते आवंटी/विकासकर्ता को मान्य होगी।

(3) **इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र** विकास करने हेतु विज्ञापित किसी भी आवासीय भूमि को बिना कारण बताये आवंटन समिति अध्यक्ष को निविदा–सह–नीलामी से पृथक करने का अधिकार होगा।

(4) समस्त बकाया एवम् देय धनराशि भू–राजस्व के बकाया के रूप में आवंटी/विकासकर्ता से वसूल की जा सकती है।

(5) निविदा–सह–नीलामी में शामिल भू–खण्ड का क्षेत्रफल घट/बढ़ सकता है जिसकी कीमत मौके पर प्राप्त क्षेत्रफल के अनुसार उच्चतम् निविदा/नीलामी में प्राप्त दर से ली जायेगी।

(6) वेद व्यासपुरी एवम् रक्षापुरम योजना में आवंटी भविष्य में प्रशासन तथा कृषकों के मध्य न्यायालय की अनुमति के उपरान्त बढ़ी हुई प्रतिकर की धनराशि सम्बन्धी समझौते से सम्बन्धित बढ़ी हुई दर के अनुसार धनराशि आवंटी द्वारा विकास प्राधिकरण में रजिस्ट्री कराने से पूर्व जमा करनी होगी।

अथवा

"यदि वेद व्यासपुरी एवम् रक्षापुरम योजना में भविष्य में सक्षम न्यायालय द्वारा भूमि अर्जन अधिनियम–1894 (यथा संशोधित) की धारा–18 व अन्य धाराओं में प्रतिकर की धनराशि बढ़ायी जाती है तथा सक्षम न्यायालय द्वारा प्रतिकर राशि उपरोक्तानुसार बढ़ाने के पश्चात् भूमि अर्जन अधिनियम–1894 (यथा संशोधित) की धारा–28 ए के तहत कलक्टर द्वारा सम्बन्धित अधिसूचना से सम्बद्ध अन्य कृषकों की भूमि दर बढ़ाये जाने की स्थिति में उपरोक्त "रो–हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास हेतु आवंटित आवासीय भूमि का मूल्य बढ़ता है तो वह उच्चतम् निविदादाता/बोलीदाता (आवंटी) द्वारा देय होगा और अदा न करने की स्थिति में समस्त बकाया एवम् देय धनराशि भू–राजस्व के बकाया के रूप में उच्चतम् निविदादाता/बोलीदाता (आवंटी) से वसूल की जायगी। अतः उक्त देय इन सम्पत्ति पर पहला चार्ज होगा। यह भी स्पष्ट किया जाता है कि यदि उच्चतम् निविदादाता/बोलीदाता (आवंटी) द्वारा

बल्क भूखण्ड पर निर्मित/विकसित भवन/भूखण्ड का निबन्धन किसी व्यक्ति के पक्ष में कर दिया जाता है तो उस निर्मित/विकसित भवन/भूखण्ड के निमित्त बढ़ी धनराशि का अधिभार अद्यतन् क्रेता पर होगा और उसे अदा न करने की स्थिति में समस्त बकाया एवम् देय धनराशि भू–राजस्व के बकाया के रूप में भवन/भूखण्ड स्वामी (अद्यतन् क्रेता) से वसूल की जायगी।''

(7) विवरण पुस्तिका के संलग्नक 1 पर प्रकाशित तालिका में उल्लिखित बल्क भूखण्डों का क्षेत्रफल घट–बढ़ सकता है जिसकी कीमत तद्नुसार उच्चतम् निविदा/बोलीदाता द्वारा देय होगी।

(8) न्यायालय से सम्बन्धित विवादों के लिये जनपद स्तर पर मेरठ के जनपदीय न्यायालय का क्षेत्राधिकार होगा।

(9) विशेष परिस्थितियों में कारण दर्शाते हुए उपरोक्त वर्णित नियम एवम् शर्तो में परिवर्तन करने का अधिकार उपाध्यक्ष, मेरठ विकास प्राधिकरण को सुरक्षित होगा जो उभय पक्षों को मान्य होगा।

(10) इसके अतिरिक्त उपरोक्त वर्णित नियम एवम् शर्तो की विवेचना एवम् स्पष्टीकरण के लिये उपाध्यक्ष, मेरठ विकास प्राधिकरण का निर्णय अन्तिम होगा एवम् इसे किसी न्यायालय में चुनौती नहीं दी जा सकती है।

उपाध्यक्ष,
मेरठ विकास प्राधिकरण,
मेरठ।

<u>निविदा–सह–नीलामी में भाग लेने वाले व्यक्ति की ओर से घोषणा–</u>

मैं घोषित करता/करती हूँ कि मेरे द्वारा उपरोक्त नियम शर्तो का अध्ययन कर लिया गया है जो मुझे मान्य है।

.....

निविदादाता/बोलीदाता के हस्ताक्षर

मोहर व नाम पते सहित

नाम.....

पिता का नाम.....

पता.....

संलग्नक–1

तकनीकी आवेदन पत्र निविदा बॉक्स में डालने की तिथि 17–1–2005

समय पूर्वान्ह 11.00 बजे से अपरान्ह 2.00 बजें तक

स्थान कार्यालय विशेष कार्याधिकारी–द्वितीय

सफल तकनीकी आवेदनकर्ताओं की सूची के प्रकाशन की तिथि 19–1–2005

समय पूर्वान्ह 11.00 बजें

स्थान प्राधिकरण कार्यालय का नोटिस बोर्ड

निविदा डालने की तिथि 20–1–2005

समय पूर्वान्ह 11.00 बजे से अपरान्ह 2.00 बजें तक

स्थान कार्यालय विशेष कार्याधिकारी–द्वितीय

नीलामी की तिथि 20–1–2005

समय अपरान्ह 3.00 बजें से

स्थान प्राधिकरण कार्यालय का सभा कक्ष।

–आवासीय बल्क भूमि का विवरण–

क्र0 सं0	योजना का नाम	सैक्टर /पॉकेट	अनुमानित क्षेत्रफल	न्यूनतम् आरक्षित भूमि दर (रू0 प्रति वर्ग मीटर)	धरोहर राशि (लाख में)	कार्य अनुभव (न्यूनतम)	आर्थिक सुदृढ़ता (वार्षिक टर्न ओवर)
आवासीय बल्क भूखण्ड							
1.	वेदव्यासपुरी	3, 4, 5&7	300 Acres	1,473/-	1788.33	50 एकड़	50 करोड़
2.	गंगानगर	T.	25.40 Acres	1400/-	144.00	15 एकड़	5 करोड़
3.	श्रृद्धापुरी फेस–2	D	30000 Sq. M.	2,221/-	66.63	5 एकड़	1 करोड़
4.	रक्षापुरम	1	3655 Sq. M.	3,050/-	11.15	–	–

270.242
Aeron
1501/242

1. निविदादाताओं/बोलीदाताओं को अपने निविदा/नीलामी आवेदन पत्र के साथ तालिका में उल्लिखित आवेदित भूमि के निमित निर्धारित धरोहर राशि का बैंक ड्राफ्ट/बैंकर्स चैक्स/पे–आर्डर लगाना अनिवार्य है।
2. निविदा/नीलामी स्वीकृति पत्र/आवंटन ऑफर पत्र जारी होने के दिनांक से उच्चतम् निविदा/बोली की दर से भूमि के कुल मूल्य की 20 प्रतिशत धनराशि (जमा धरोहर राशि को समाजित करते हुए) 30 दिन के अन्दर जमा करनी होगी।
3. निविदा–सह–नीलामी के आयोजन में शामिल होने हेतु इच्छुक आवेदकों को देय धरोहर राशि, बैंक ड्राफ्ट/पे–आर्डर/बैंकर्स चैक्स जो कि उपाध्यक्ष मेरठ विकास प्राधिकरण के पक्ष में देय हो, के माध्यम से अदा करनी होगी।

4. विवरण पुस्तिका के संलग्नक 1 पर प्रकाशित तालिका में उल्लिखित बल्क भूखण्डों का क्षेत्रफल घट-बढ़ सकता है जिसकी कीमत तद्नुसार उच्चतम् निविदा/बोलीदाता द्वारा देय होगी।
5. बल्क भूमि/भूखण्ड की बकाया 80% धनराशि 5 वर्ष की 10 छमाही किश्तों में जिनमें से प्रथम किश्त बिना शामिल ब्याज के तथा शेष 9 छमाही किश्तें घटती पद्धति की 16% वार्षिक साधारण ब्याज सहित देय होगी। पहली छमाही किश्त निविदा स्वीकति पत्र जारी होने के दिनांक से छः माह में देय होगी। देय किश्तें/देय धनराशि विलम्ब से भुगतान करने की दशा में विलम्ब अवधि का 20% दण्ड ब्याज अतिरिक्त देय होगा।

ANNEXURE -R-2/6 44

Apr. 15 2005 01:33PM F

मेरठ विकास प्राधिकरण, मेरठ।

पत्राँक : 2458/VC/05 दिनांक- 15/4/05

प्रेषक,

उपाध्यक्ष,
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

मैसर्स अन्सल लैण्डमार्क टाउनशिप प्रा0लि0,
द्वारा डायरैक्टर,
बी-47, कनाट पलेस,
नई दिल्ली-110001

महोदय,

कृपया वेद व्यासपुरी आवासीय योजना की 30.0 एकड़ बल्क आवासीय भूमि की दिनांक 20-1-2005 को हुई निविदा-सह-नीलामी का सन्दर्भ ग्रहण करें।

उपरोक्त निविदा-सह-नीलामी में मैसर्स अन्सल लैण्डमार्क टाउनशिप प्रा0लि0 की दर बल्क भूमि की आरक्षित दर रूपये 1473/- प्रति वर्ग मीटर के सापेक्ष उच्चतम् दर रूपये 1501/- प्रति वर्ग मीटर प्राप्त हुई, जो स्वीकार की जाती है।

उपरोक्त दर से उपरोक्त भूखण्ड की कीमत अंकन रूपये 1,82,22,99,517.55 अर्थात् रूपये 1, 82, 99, 518/- (एक अरब, व्यासी करोड़, निन्यान्वे हजार, पाँच सौ अठ्ठारह रूपये मात्र) आती है एवं कि क्षेत्रफल की कमी/वेशी के आधार पर तदनुसार घट/बढ़ सकती है। आप द्वारा उक्त बल्क भूमि की धरोहर राशि अंकन रूपये 17,68,33,000/- (सतरह करोड़, अठ्ठासी लाख, तैंतीस हजार रूपये मात्र) जमा हैं। उक्त धरोहर राशि के समायोजन उपरान्त आप द्वारा निविदा-सह-नीलामी की शर्तो के अधीन यह आवंटन आफर पत्र जारी होने के दिनांक से एक माह के अन्दर 20% आवंटन आफर धनराशि के मद में बकाया देय अंकन रूपये 18,56,26,903.60 अर्थात् रूपये 18,56,26,904/- (अठ्ठारह करोड़ छप्पन लाख, छब्बीस हजार, नौ सौ चार रूपये मात्र) [illegible] स्थित इलाहाबाद बैंक में नकद अथवा उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ के पक्ष में देय बैंक ड्राफ्ट/बैंकर्स चैक/पे-आर्डर के माध्यम से आवंटन ऑफर पत्र जारी होने के दिनांक से एक माह की अवधि के अन्दर जमा कराकर रसीद की एक प्रति प्राधिकरण कार्यालय में जमा करनी है।

आपको आवंटन आफर धनराशि जमा करने के पश्चात् उक्त भूखण्ड का आवंटन पत्र एवम् शेष 80% धनराशि का 5 वर्ष की 10 छमाही किश्तों का 16% ब्याज सहित जिनमें प्रथम किश्त बिना ब्याज के होगी, किश्त पत्र पृथक से प्रेषित किया जायेगा। यदि आवंटन आफर पत्र जारी होने के दिनांक से एक माह के अन्दर उपरोक्तानुसार देय 20% (जन धरोहर राशि के समायोजन पश्चात् देय) धनराशि आप द्वारा अदा नहीं की जाती है तो उपरोक्त आवासीय बल्क भूखण्ड का आवंटन आफर स्वतः ही निरस्त समझा जायेगा और जमा समस्त धनराशि जब्त कर ली जायेगी। कृपया उपरोक्तानुसार देय धनराशि का भुगतान निर्धारित अवधि के अन्दर ही करने का कष्ट करें।

भवदीय,

15-4-05

उपाध्यक्ष,
मेरठ विकास प्राधिकरण,
मेरठ।

No. 21- 70/2007-IA.III
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi-110003.

Dated: 16th January, 2008

To
M/s. Ansal Landmark Township (Pvt) Ltd.
306, Navarang House,
21, Kasturba Gandhi Marg,
New Delhi-110001

Subject- Construction of residential township "Sushant City" at Sector 3, Vedvyaaspuri, Meerut by M/s. Ansal Landmark Township (Pvt.) Ltd. Environmental Clearance- regarding

Sir,

This has reference to your application No: API/P(SANC)/SCM/MOEF/06/1370 dated 15.12.2006 and subsequent letters dated 31.10.2007 and 21.12.2007 seeking prior environmental clearance for the above project under the EIA Notification, 1994. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 10th to 11th August, 2007, 7th to 8th December, 2007 and 27th to 29th December, 2007 and awarded "Silver "grading to the project.

2. It is interalia, noted that the project involves the construction of residential project "Gateway Towers" on a plot area of 121.41 ha. It is proposed to develop 3100 plots, 6 Primary Schools, 6 Nursery Schools, 1 Intermediate College, a Club house, Health centre and 7 Shopping centres. The total water requirement is 8346 KLD. The total waste water generation is 5102 KLD. It is proposed to use the STP facility developed by Meerut Development Authority. Total solid waste generation will be 17 Metric Ton/day. The power requirement is 32 MVA. The total parking spaces proposed are for 630 cars. The total cost of the project is 218.00 crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification – 1994 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A- SPECIFIC CONDITIONS

I. Construction Phase

i) "Consent for Establishment" shall be obtained from Uttar Pradesh State Pollution Control Board and a copy shall be submitted to the Ministry before start of any construction work at the site.

ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

iii) A First Aid Room will be provided in the project both during construction and operation of the project.

iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

v) Provision should be made for the supply of fuel (kerosene or cooking gas); utensils such as pressure cookers etc. to the labourers during construction phase.

vi) All the labourers to be engaged for construction should be screened for health and adequately treated before engaging them to work at the site.

vii) For disinfection of waste water, use ultra violet radiation, not chlorination.

viii) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

ix) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

x) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

xi) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.

xiii) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.

xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project is within 100 km of Thermal Power Station).

xvi) Ready mixed concrete must be used in building construction.

xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.

xviii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

xxi) Treatment of 100% grey water by decentralised treatment should be done.

xxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

xxiii) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.

xxiv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

xxv) Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.

xxvi) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

II. **Operation Phase**

i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Uttar Pradesh State Pollution Control Board.

ii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.

iii) The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The In-vessel bio-conversion technique should be used for composting the organic waste.

iv) Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Uttar Pradesh State Pollution Control Board.

v) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential landuse. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.

vi) Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.

vii) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.

viii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

ix) A Report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

PART – B. GENERAL CONDITIONS

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Lucknow.

4. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Lucknow.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.

8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Uttar Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.

9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

10. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

11. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

(Bharat Bhushan)
Director (IA)
bbhushan98@yahoo.com
Tel: 24360795

16.01.2008

Copy to: -

1. The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow
2. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhavan, 3rd Floor, Vibhuti Khand, Gomtinagar, Lucknow
3. The CCF, Regional Office, Ministry of Environment & Forests , RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow – 226020
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.

(Bharat Bhushan)
Director (IA)

ANNEXURE -R-2/8 (COLLY)

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 01/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 02/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.0MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.4	5.5 To 9.0
B.	TSS	244	54	Max. 100
C.	BOD	175	18	Max. 30
D.	COD	351	127	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 03/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.2	5.5 To 9.0
B.	TSS	257	66	Max. 100
C.	BOD	169	20	Max. 30
D.	COD	340	130	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 04/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.9 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.7	5.5 To 9.0
B.	TSS	269	59	Max. 100
C.	BOD	164	18	Max. 30
D.	COD	341	128	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 05/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.4 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.3	5.5 To 9.0
B.	TSS	248	61	Max. 100
C.	BOD	165	22	Max. 30
D.	COD	357	130	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 06/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.7 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	245	69	Max. 100
C.	BOD	166	20	Max. 30
D.	COD	350	120	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 07/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	236	60	Max. 100
C.	BOD	161	18	Max. 30
D.	COD	350	127	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 08/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.3 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.6	5.5 To 9.0
B.	TSS	236	66	Max. 100
C.	BOD	169	18	Max. 30
D.	COD	349	129	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 09/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.8 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.5	5.5 To 9.0
B.	TSS	233	61	Max. 100
C.	BOD	168	18	Max. 30
D.	COD	343	130	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 10/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.7 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.7	5.5 To 9.0
B.	TSS	239	66	Max. 100
C.	BOD	174	19	Max. 30
D.	COD	340	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 11/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.0 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.7	5.5 To 9.0
B.	TSS	236	54	Max. 100
C.	BOD	172	17	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 12/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.1 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.8	5.5 To 9.0
B.	TSS	245	70	Max. 100
C.	BOD	175	19	Max. 30
D.	COD	369	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 13/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.6	5.5 To 9.0
B.	TSS	245	51	Max. 100
C.	BOD	163	18	Max. 30
D.	COD	354	128	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 14/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	263	51	Max. 100
C.	BOD	177	20	Max. 30
D.	COD	358	127	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 15/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.7 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.6	5.5 To 9.0
B.	TSS	262	51	Max. 100
C.	BOD	166	20	Max. 30
D.	COD	334	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 16/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.6	5.5 To 9.0
B.	TSS	254	69	Max. 100
C.	BOD	169	23	Max. 30
D.	COD	359	135	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 17/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.7 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.4	5.5 To 9.0
B.	TSS	259	54	Max. 100
C.	BOD	175	20	Max. 30
D.	COD	356	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 18/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.1 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.6	5.5 To 9.0
B.	TSS	251	51	Max. 100
C.	BOD	171	18	Max. 30
D.	COD	363	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 19/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.6	5.5 To 9.0
B.	TSS	257	72	Max. 100
C.	BOD	179	19	Max. 30
D.	COD	356	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 20/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching :4.0 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	255	63	Max. 100
C.	BOD	166	21	Max. 30
D.	COD	340	122	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 21/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.4 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.6	5.5 To 9.0
B.	TSS	257	58	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 22/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.7	5.5 To 9.0
B.	TSS	246	55	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	336	128	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 23/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.6	5.5 To 9.0
B.	TSS	248	69	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	357	129	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 24/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.0MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.8	5.5 To 9.0
B.	TSS	246	59	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	338	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 25/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.2	5.5 To 9.0
B.	TSS	256	58	Max. 100
C.	BOD	165	20	Max. 30
D.	COD	354	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 26/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.4	7.5	5.5 To 9.0
B.	TSS	265	66	Max. 100
C.	BOD	159	20	Max. 30
D.	COD	352	123	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 27/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.8	5.5 To 9.0
B.	TSS	252	53	Max. 100
C.	BOD	174	23	Max. 30
D.	COD	352	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 28/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 29/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	249	66	Max. 100
C.	BOD	158	21	Max. 30
D.	COD	356	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 30/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.9 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.8	5.5 To 9.0
B.	TSS	257	57	Max. 100
C.	BOD	174	20	Max. 30
D.	COD	345	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 31/08/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 01/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.1 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	255	55	Max. 100
C.	BOD	163	20	Max. 30
D.	COD	356	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 02/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.9 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 03/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.5	5.5 To 9.0
B.	TSS	254	54	Max. 100
C.	BOD	174	20	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 04/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	251	53	Max. 100
C.	BOD	175	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 05/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	259	58	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 06/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.4 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.2	5.5 To 9.0
B.	TSS	246	51	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 07/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.0	5.5 To 9.0
B.	TSS	250	50	Max. 100
C.	BOD	170	20	Max. 30
D.	COD	350	120	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 08/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 09/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.3	5.5 To 9.0
B.	TSS	250	50	Max. 100
C.	BOD	160	20	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 10/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.4	5.5 To 9.0
B.	TSS	250	54	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 11/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 12/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching :3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	248	59	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 13/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 14/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.4 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 15/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 16/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	256	56	Max. 100
C.	BOD	178	19	Max. 30
D.	COD	353	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 17/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.8	5.5 To 9.0
B.	TSS	254	67	Max. 100
C.	BOD	167	19	Max. 30
D.	COD	339	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 18/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.4 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.7	5.5 To 9.0
B.	TSS	259	79	Max. 100
C.	BOD	169	20	Max. 30
D.	COD	336	126	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 19/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.8MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.4	7.4	5.5 To 9.0
B.	TSS	251	66	Max. 100
C.	BOD	175	17	Max. 30
D.	COD	363	128	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 20/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.0 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.4	7.6	5.5 To 9.0
B.	TSS	259	57	Max. 100
C.	BOD	180	21	Max. 30
D.	COD	359	127	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 21/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.9 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.7	5.5 To 9.0
B.	TSS	233	71	Max. 100
C.	BOD	175	23	Max. 30
D.	COD	359	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 22/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.3 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.5	5.5 To 9.0
B.	TSS	241	61	Max. 100
C.	BOD	171	18	Max. 30
D.	COD	356	128	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 23/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.4	5.5 To 9.0
B.	TSS	255	66	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	343	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 24/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching :3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.8	5.5 To 9.0
B.	TSS	258	61	Max. 100
C.	BOD	171	20	Max. 30
D.	COD	340	120	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 25/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.8 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.4	7.4	5.5 To 9.0
B.	TSS	257	58	Max. 100
C.	BOD	179	19	Max. 30
D.	COD	358	122	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 26/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.5 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.7	7.1	5.5 To 9.0
B.	TSS	240	51	Max. 100
C.	BOD	164	20	Max. 30
D.	COD	352	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 27/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.3 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.9	7.6	5.5 To 9.0
B.	TSS	241	66	Max. 100
C.	BOD	163	18	Max. 30
D.	COD	331	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 28/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.1 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.4	7.5	5.5 To 9.0
B.	TSS	233	65	Max. 100
C.	BOD	168	17	Max. 30
D.	COD	359	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 29/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.0 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.6	5.5 To 9.0
B.	TSS	261	66	Max. 100
C.	BOD	179	20	Max. 30
D.	COD	341	130	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note : Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 30/09/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.9MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.9	7.2	5.5 To 9.0
B.	TSS	235	56	Max. 100
C.	BOD	165	20	Max. 30
D.	COD	339	127	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 1/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.7MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.5	5.5 To 9.0
B.	TSS	232	52	Max. 100
C.	BOD	162	119	Max. 30
D.	COD	332	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 02/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.5	7.2	5.5 To 9.0
B.	TSS	230	50	Max. 100
C.	BOD	161	18	Max. 30
D.	COD	331	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 03/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.4MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.5	5.5 To 9.0
B.	TSS	234	52	Max. 100
C.	BOD	162	21	Max. 30
D.	COD	336	122	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 04/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.0 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.4	5.5 To 9.0
B.	TSS	261	63	Max. 100
C.	BOD	173	21	Max. 30
D.	COD	332	134	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 05/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.8 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.5	5.5 To 9.0
B.	TSS	237	59	Max. 100
C.	BOD	167	20	Max. 30
D.	COD	359	131	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 06/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.6 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.3	5.5 To 9.0
B.	TSS	235	53	Max. 100
C.	BOD	163	18	Max. 30
D.	COD	333	121	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 07/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.7 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.3	5.5 To 9.0
B.	TSS	234	57	Max. 100
C.	BOD	161	18	Max. 30
D.	COD	332	124	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 08/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 3.9 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.8	7.4	5.5 To 9.0
B.	TSS	239	70	Max. 100
C.	BOD	171	20	Max. 30
D.	COD	340	129	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

Details of S.T.Ps Meerut with Parameters

1. Name Of Plant :VedvyasPuri Date – 09/10/2024
2. Running Properly : Yes
3. Establish Capacity : 15 MLD
4. Sewage Reaching : 4.2 MLD
5. Design For the Year : 25 Year
6. Ownership : M.D.A
7. Operated by: M/S Vatavaran Techno
8. Year of the construction : 2010
9. Constructed Under Scheme : Finance by M.D.A
10. OCMS Installed : NO

Sr. no	Parameters	Inlet	Outlet	Design Parameter of Treatment
A.	PH	6.6	7.5	5.5 To 9.0
B.	TSS	233	60	Max. 100
C.	BOD	162	20	Max. 30
D.	COD	357	125	Max.250
E.	Coliform	---	---	--
F.	Odour	---	Odourless	--
G.	Color	---	Colorless	---

Note :- Above Plant Running Properly with Proper O&M.

For Vatavaran Techno

Authorised Signatory

SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & 45001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544424000010718F

TEST REPORT

NO : C1/0000370132

TC-5444

Issued To :
Client Code : (GHAZ01U0714)
U.P. JAL NIGAM (URBAN),
OFFICE OF THE PROJECT MANAGER,
C & D.S. (E/M WING), SJ-10, SHASTRI NAGAR,

GHAZIABAD
UTTAR PRADESH-201002
Kind Attn: MR. RAKESH MAURYA,PROJECT MANAGER

Date of issue	: 10-09-2024
Job No	: 2409-1-111-412
Booking No	: RG2425/1/4716
Booking Date	: 05-09-2024
Customer Ref No.	: EMAIL
Customer Ref Dt.	: 13-08-2024
Location	: Laboratory

Sample Particulars:

Sample of STP water drawn by Shriram Institute for Industrial Research staff (Sampling method-(APHA 24th Ed.1060) on 05.09.2024 from 15 MLD Sewage Treatment Plant, Vedvyashpuri, 250002 Meerut sterilized bottle was received.

"The sample details provided in test certificate are based on declaration by the customer".

Discipline: Biological

Group: Environment and Pollution

TEST RESULTS

S. No.	Test	Result	Protocol
1	MPN Fecal Coliform/100 ml	<2 Organisms	IS 1622:1981, RA 2019

End Of Report

Date of Receipt : 06.09.2024
Date of Start : 07.09.2024
Date of Completion : 10.09.2024

Reviewed and Authorized by
EMPLOYEE CODE:(5419)

Note: The results relate only to the items tested / calibrated above.
Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

Phone : 91-11-35200445, 35200499 Fax : 91-11-35200455

See overleaf for terms & conditions

(21)

मे0पी0 मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक: 126 /उपा0–कार्या0/18 दिनांक: 26-2-18

सेवा में

नगर आयुक्त,
नगर निगम, मेरठ।

विषयः– यू0पी0एस0आई0डी0सी0 तथा प्राईवेट इण्डस्ट्रियल एस्टेट कासे नगर निगम, मेरठ को हस्तान्तरित किये जाने के सम्बन्ध में (आयुक्त मेरठ मण्डल की अध्यक्षता में आयोजित बैठक दिनांक 20–06–17 के कार्यवृत्त अनुसार)

महोदय,

कृपया उपरोक्त विषयक आयुक्त, मेरठ मण्डल की अध्यक्षता में दिनांक 22–06–2017 को सम्पन्न बैठक के कार्यवृत्त पत्रांक 716/21–2017/2016–18 दिनांक 01–07–17 के बिन्दु सं0 01 में यह निर्णय लिया गया था कि प्राधिकरण द्वारा निर्मित योजनाओं में सीवर लाईन तथा एस0टी0पी0 का रखरखाव नगर निगम, मेरठ द्वारा किया जायेगा तथा एक वर्ष की अवधि के लिए व्ययभार प्राधिकरण द्वारा वहन किया जायेगा साथ ही प्रत्येक एस0टी0पी0 पर एक अवर अभियन्ता भी नगर निगम से सम्बद्धीकरण हेतु प्रस्ताव आयुक्त महोदय को उपलब्ध कराया जायेगा।

उपरोक्त निर्णय के अनुपालन में दिनांक 01–08–2017 से सीवर लाईन व एस0टी0पी0 का रखरखाव नगर निगम, मेरठ द्वारा किये जाने हेतु तत्कालीन उपाध्यक्ष, मेरठ विकास प्राधिकरण द्वारा पत्र सं0 409/अधि0अभि0/2017 दिनांक 24–07–2017, नगर आयुक्त, नगर निगम मेरठ को प्रेषित किया गया तथा अवर अभियन्ताओं को एस0टी0पी0 पर सम्बद्ध करते हुए पत्र सं0 264/अधि0अभि0/2017 दिनांक 26–09–2017 द्वारा सूचना प्रेषित की गयी है।

उल्लेखनीय है कि सीवर व एस0टी0पी0 के हस्तान्तरण के सम्बन्ध में दिनांक 15–11–2017 को आयुक्त मेरठ मण्डल, की समीक्षा बैठक में सीवर लाईन व एस0टी0पी0 का हस्तान्तरण नगर निगम मेरठ को किये जाने हेतु पुनः निर्देशित किया गया है।

अतः उपरोक्तानुसार प्राधिकरण द्वारा विकसित की गयी योजनाओं में स्थापित किये गये एस0टी0पी0 के हस्तान्तरण किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, जिससे आयुक्त महोदय को यथास्थिति से अवगत कराया जा सके। सुलभ सन्दर्भ हेतु एस0टी0पी0 का संक्षिप्त विवरण प्रेषित किया जा रहा है।

संलग्नकः–यथोक्त

भवदीय,

(सुरेन्द्र सिंह)
उपाध्यक्ष,
मे0पी0 मेरठ विकास प्राधिकरण,
मेरठ।

प्रतिलिपि,

1– आयुक्त, मेरठ मण्डल, मेरठ को दिनांक 15–11–2017 में आहूत समीक्षा बैठक में दिये गये आदेशों के क्रम में सादर अवलोकनार्थ प्रेषित।
2– महाप्रबन्धक, जलकल विभाग, नगर निगम, मेरठ को आवश्यक कार्यवाही हेतु।
3– अधिशासी अभियन्ता, सिविल अभियन्त्रण, को इस निर्देश के साथ कि व्यक्तिगत सम्पर्क कर एस0टी0पी0 का हस्तान्तरण सुनिश्चित करें।

(सुरेन्द्र सिंह)
उपाध्यक्ष,
मे0पी0 मेरठ विकास प्राधिकरण,
मेरठ।

-509-ve

मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक 237/प्र0अधि0(वि0/यॉ0)/2021-22 दिनांक : 28/03/22

प्रेषक,

उपाध्यक्ष
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

नगर आयुक्त
नगर निगम,
मेरठ।

विषयः- मेरठ विकास प्राधिकरण द्वारा निर्मित 13 एस.टी.पी. के संचालन, अनुरक्षण एवं हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक निदेशक नगरीय निकाय निदेशालय लखनऊ के पत्र सं0 311/02/OM&M Cell/2021-22 दिनांक 19.01.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें मेरठ विकास प्राधिकरण द्वारा संचालित/निर्मित 13 एस.टी.पी. एवं सम्बन्धित सिवरेज नेटवर्क प्रणाली का हस्तानान्तरण कराने हेतु नियमानुसार कार्यवाही करने हेतु उल्लेखित किया गया है। अवगत कराना है कि 13 एस.टी.पी के हस्तानान्तरण हेतु पूर्व में इस कार्यालय के पत्रांक 12/प्र0अधि0(वि0/यॉ0)/2021-22 दिनांक 02.11.21, पत्रांक-1389/अधि0अभि0(वि0/यॉ0)/2020 दिनांक 23.05.2020 एवं 1276/अधि0अभि0(वि0/यॉ0)/2019-20 दिनांक 01.02.2020 द्वारा भी अनुरोध किया गया है।

अतः आपसे पुनः अनुरोध है कि संलग्न निदेशक, नगरीय निकाय निदेशालय, लखनऊ के पत्र सं0 311/02/OM&MCell/2021-22 दिनांक 19.01.2022 के क्रम में मेरठ विकास प्राधिकरण द्वारा संचालित/निर्मित 13 एस.टी.पी. मय आवासीय योजनाओं के सीवरेज प्रणाली को हस्तानान्तरित कराने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

(मृदुल चौधरी) 28/03/22
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण,
मेरठ।

प्रतिलिपि-

1. निदेशक, नगरीय निकाय निदेशालय, सेक्टर-7 गोमती नगर विस्तार लखनऊ को उनके पत्र दिनांक 19 जनवरी, 2022 के क्रम में अवलोकनार्थ।
2. निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0, लखनऊ को सूचनार्थ।

(मृदुल चौधरी) 28/03/2022
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण
मेरठ।

29/3/22

(2)

मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक 521 / प्र0अधि0(वि0/यॉ0)/2022–23 दिनांक : 09/11/22

871 11/11/22

प्रेषक,

उपाध्यक्ष
मेरठ विकास प्राधिकरण,
मेरठ।

केन्द्रीय कार्यालय
नगर निगम, मेरठ
दिनांक 10-11-22
डिस्पैच नं0 679

सेवा में,

नगर आयुक्त
नगर निगम,
मेरठ।

विषयः– मेरठ विकास प्राधिकरण द्वारा निर्मित 13 एस.टी.पी. के संचालन, अनुरक्षण एवं हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्य के सम्बन्ध में आपको प्रेषित इस कार्यालय के पत्रांक सं0 237/प्र0अधि0(वि0/यॉ0)/2021–22 दिनांक 28.03.2022 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके साथ निदेशक, नगरीय निकाय निदेशालय, लखनऊ का पत्र सं0 311/02/OM&M Cell/2021–22 दिनांक 19 जनवरी, 2022 (छायाप्रति संलग्न) प्रेषित किया गया है। जिसमें मेरठ विकास प्राधिकरण द्वारा संचालित/निर्मित 13 एस.टी.पी. एवं सम्बन्धित सीवरेज नेटवर्क प्रणाली का हस्तानान्तरण कराने हेतु नियमानुसार कार्यवाही करने हेतु उल्लेखित किया गया है। अवगत कराना है कि 13 एस.टी.पी के हस्तानान्तरण हेतु पूर्व में इस कार्यालय के पत्रांक 126/उपा0–कार्या0/18 दिनांक 26.02.18 (छायाप्रति संलग्न), पत्रांक 563/ई0ई0(ई0)/2018–19 दिनांक 10.10.18 (छायाप्रति संलग्न), पत्रांक 910/ई0ई0(ई0)/2019–20 दिनांक 09.05.19 (छायाप्रति संलग्न), पत्रांक–1389/अधि0अभि0 (वि0/यॉ0) /2020 दिनांक 23.05.2020 (छायाप्रति संलग्न) एवं पत्रांक 12/प्र0अधि0 (वि0/यॉ0)/2021–22 दिनांक 02.11.21 (छायाप्रति संलग्न) द्वारा भी अनुरोध किया गया है।

अतः उक्त के क्रम में मेरठ शहर में मेरठ विकास प्राधिकरण द्वारा संचालित/निर्मित 13 एस.टी.पी. मय आवासीय योजनाओं के सीवरेज प्रणाली को एक सप्ताह में हस्तानान्तरित कराने की कार्यवाही करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

(दीपक मीणा)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण,
मेरठ।

प्रतिलिपिः–

1. आयुक्त महोदया, मेरठ मण्डल, मेरठ को सादर अवलोकनार्थ।
2. निदेशक, नगरीय निकाय निदेशालय, सेक्टर–7 गोमती नगर विस्तार लखनऊ को उनके पत्र दिनांक 19 जनवरी, 2022 के क्रम में अवलोकनार्थ।
3. निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0, लखनऊ को सूचनार्थ।

(दीपक मीणा)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण
मेरठ।

मेरठ विकास 309 प्राधिकरण, मेरठ। 124 (14)

पत्रांक सं0 571 /प्र0अधि0(वि0/यॉ0)/ दिनांक: 26/12/2022

सेवा में,

नगर आयुक्त,
नगर निगम, मेरठ।

विषयः— मेरठ विकास प्राधिकरण द्वारा निर्मित 13 एस0टी0पी0 के संचालन, अनुरक्षण एवं हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक कार्यालय महाप्रबन्धक जल, नगर निगम, मेरठ के पत्रांकः—494/जलकल /2022 दिनांकः—01 नवम्बर, 2022 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें 13 एस0टी0पी0 के संचालन, अनुरक्षण एवं हस्तान्तरण हेतु 14 बिन्दुओं में हस्तान्तरण से पूर्व अभिलेखों को उपलब्ध कराये जाने की अपेक्षा की गयी है।

उक्त सम्बन्ध में अवगत कराना है कि उपरोक्त बिन्दुओं के अभिलेख कार्यालय में उपलब्ध है। सूचना संकलित की जा रही है। वर्तमान में सभी 13 नग एस0टी0पी0 कियाशील अवस्था में है। जिनके संचालन/रखरखाव का कार्य अनुबन्धित फर्मो के माध्यम से कराया जा रहा है।

उल्लेखनीय है कि उक्त सभी 13 नग एस0टी0पी0 एवं सीवरेज प्रणाली जो की पूर्ण रूप से कार्यरत है, के हस्तानान्तरण के सम्बन्ध में मेरठ विकास प्राधिकरण एवं नगर निगम, मेरठ के अधिकारियों की संयुक्त टीम गठित करते हुए स्थल निरीक्षण आवश्यक है। उक्त निरीक्षण में यदि कोई कमी चिन्हित होती है तो उनको ठीक करने हेतु नियमानुसार अग्रिम कार्यवाही की जाएगी। मेरठ विकास प्राधिकरण की ओर से मुख्य अभियन्ता के निर्देशन में 13 नग एस0टी0पी0 के संयुक्त सर्वेक्षण हेतु प्रभारी अधिकारी (वि0/यॉ0)/सहायक अभियन्ता (वि0/यॉ0)/सम्बन्धित अवर अभियन्ता (वि0/यॉ0) तथा सीवरेज प्रणाली के संयुक्त सर्वेक्षण हेतु सिविल अभियन्त्रण से सम्बन्धित अधिशासी अभियन्ता/सम्बन्धित सहायक अभियन्ता/सम्बन्धित अवर अभियन्ता को नामित किया गया है।

अतः उक्त के क्रम में आपसे अनुरोध है कि सभी 13 नग एस0टी0पी0 एवं सीवरेज प्रणाली के हस्तानान्तरण प्रकिया पूर्ण किये जाने हेतु नगर निगम, मेरठ के स्तर से टीम का गठन करते हुए अवगत कराने का कष्ट करें।

(अभिषेक पाण्डेय)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण, मेरठ

प्रतिलिपिः—1— मुख्य अभियन्ता को आवश्यक कार्यवाही हेतु प्रेषित।

2— महा प्रबन्धक जल, नगर निगम, मेरठ को आवश्यक कार्यवाही हेतु प्रेषित।

27/12/22

जलकल विभाग डाक प्राप्त

प्रा.
हस्ताक्षर प्रा.
केन्द्रीय
नगर निग

27/12/22

(अभिषेक पाण्डेय)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण, मेरठ।

मेरठ विकास 310 प्राधिकरण, मेरठ।

पत्रांक सं0 617 /प्र0अधि0(वि0/यॉ0)/2022–23 दिनांकः 27/01/23

सेवा में,

अनुस्मारक

नगर आयुक्त,
नगर निगम, मेरठ।

विषयः– मेरठ विकास प्राधिकरण द्वारा निर्मित 13 एस0टी0पी0 के संचालन, अनुरक्षण एवं हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक आपको प्रेषित इस कार्यालय के पत्रांक सं0 571/प्र0अधि0(वि0/यॉ) दिनांक 26.12.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि वर्तमान में सभी 13 नग एस0टी0पी0 कियाशील अवस्था में है। जिनके संचालन/रखरखाव का कार्य अनुबन्धित फर्मो के माध्यम से कराया जा रहा है।

उल्लेखनीय है कि उक्त सभी 13 नग एस0टी0पी0 एवं सीवरेज प्रणाली जो की पूर्ण रूप से कार्यरत है, के हस्तानान्तरण के सम्बन्ध में मेरठ विकास प्राधिकरण एवं नगर निगम, मेरठ के अधिकारियों की संयुक्त टीम गठित करते हुए स्थल निरीक्षण आवश्यक है। उक्त निरीक्षण में यदि कोई कमी चिन्हित होती है तो उनको ठीक करने हेतु नियमानुसार अग्रिम कार्यवाही की जाएगी। मेरठ विकास प्राधिकरण की ओर से मुख्य अभियन्ता के निर्देशन में 13 नग एस0टी0पी0 के संयुक्त सर्वेक्षण हेतु प्रभारी अधिकारी (वि0/यॉ0)/सहायक अभियन्ता (वि0/यॉ0)/सम्बन्धित अवर अभियन्ता (वि0/यॉ0) तथा सीवरेज प्रणाली के संयुक्त सर्वेक्षण हेतु सिविल अभियन्त्रण से सम्बन्धित अधिशासी अभियन्ता/सम्बन्धित सहायक अभियन्ता/सम्बन्धित अवर अभियन्ता को नामित किया गया है।

अतः आपसे पुनः अनुरोध है कि सभी 13 नग एस0टी0पी0 एवं सीवरेज प्रणाली के हस्तानान्तरण प्रकिया पूर्ण किये जाने हेतु नगर निगम, मेरठ के स्तर से टीम का गठन करते हुए अवगत कराने का कष्ट करें।

हस्ताक्षर प्राप्त कर्ता
कार्यालय
नगर निगम, मेरठ

(अभिषेक पाण्डेय)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण, मेरठ

प्रतिलिपिः–1– मुख्य अभियन्ता को आवश्यक कार्यवाही हेतु प्रेषित।
2– महा प्रबन्धक जल, नगर निगम, मेरठ को आवश्यक कार्यवाही हेतु प्रेषित।

20-1-23

(अभिषेक पाण्डेय)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण, मेरठ।

N.S.Sir 862

पत्रांक सं0 630/प्र0अधि0(वि0/यॉ)/2022–23 दिनांक 09/02/23

सेवा में,

महाप्रबन्धक (जल),
नगर निगम,
मेरठ।

विषयः मेरठ विकास प्राधिकरण द्वारा निर्मित 13 एस0टी0पी0 के संचालन, अनुरक्षण एवं हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांकः–494/जलकल/2022 दिनांक 09 नवम्बर, 2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा 13 नग एस0टी0पी0 के संचालन, अनुरक्षण कार्य को हस्तान्तरण किये जाने हेतु अभिलेखों की माँग की गयी है। मेरठ विकास प्राधिकरण द्वारा निर्मित एस0टी0पी0 का संक्षिप्त विवरण निम्नानुसार है–

क्र. स.	योजना का नाम	एस.टी.पी. क्षमता (एम.एल.डी.)	एस.टी.पी. पर प्राप्त एफ्यूलेन्ट	अभियुक्ति	टेक्नोलॉजी	योजना का क्षेत्रफल (एकड में)	योजना की आबादी
अ	आबू नाला–1						
1	मोदीपुरम तिराहा	05	5.00	क्रियाशील	ASEAP	70.00	25000
2	पल्लवपुरम–1	07	6.2	क्रियाशील	ASEAP	610.10	24390
3	पल्लवपुरम–2	11	5.6	क्रियाशील	ASEAP	208.16	25378
4	रक्षापुरम	6	4.6	क्रियाशील	ASEAP	166.94	11280
5	गंगानगर	10	5.5	क्रियाशील	SBR	432.39	58071
	योग(अ)	39	26.9			1487.59	144119
ब	आबू नाला–2						
1	सैनिक विहार	06	5.4	क्रियाशील	ASEAP	136.45	27421
2	श्रद्धापुरी फेस–1	06	3.9	क्रियाशील	ASEAP	65.02	26640
3	श्रद्धापुरी फेस–2	06	5.50	क्रियाशील	ASEAP	127.94	22585
3	पांडव नगर	03	2.5	क्रियाशील	ASEAP	57.58	12300
	योग(ब)	21	17.3			386.99	88946
स	खडौली नाला						
1	वेदव्यासपुरी	15	3.4	क्रियाशील	ASEAP	780.34	95000
2	स्पोर्टस गुडस	07	4.3	क्रियाशील	ASEAP	78.10	10450
3	शताब्दीनगर	15	4.9	क्रियाशील	ASEAP	1616.95	190000
	योग(स)	37	12.6			2475.39	295450
द	ओडियन नाला						
1	लोहिया नगर	10	0.2	क्रियाशील	ASEAP	598.69	72600
	योग(द)	10	0.2			598.69	72600
	कुल योग (अ+ब+स+द)	107	57.00				

उक्त वर्णित 13 नग एस0टी0पी0 से सम्बन्धित आवश्यक अभिलेखों की प्रतियॉ इस पत्र के साथ संलग्न कर प्रेषित की जा रही है।

अतः उक्त के क्रम में 13 नग एस0टी0पी0 को संचालन एवं अनुरक्षण हेतु हस्तान्तरण की कार्यवाही करने का कष्ट करे।

संलग्नकः–उपरोक्तानुसार।

सचिव
मेरठ विकास प्राधिकरण,
मेरठ।

प्रतिलिपि : 1–उपाध्यक्ष महोदय को सादर सूचनार्थ प्रेषित।
2–नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।

09/02/23

प्राप्ति

हस्ताक्षर प्राप्त कर्त्ता
पदनाम
नगर निगम, मेरठ
9/2/23

सचिव
मेरठ विकास प्राधिकरण,
मेरठ।

(54)

मेरठ विकास 312 प्राधिकरण, मेरठ।

पत्रांक सं0 679 / प्र0अधि0(वि0 / यॉ0) / 2022–23 दिनांक: 22-03-23

सेवा में,

नगर आयुक्त,
नगर निगम, मेरठ।

विषयः– मेरठ विकास प्राधिकरण द्वारा निर्मित 13 एस0टी0पी0 के संचालन, अनुरक्षण एवं हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक प्रेषित इस कार्यालय के पत्रांक सं0 630 / प्र0अधि0(वि0 / यॉ) दिनांक 09.02.23 का सन्दर्भ ग्रहण करने का कष्ट करें। (छायाप्रति संलग्न) जिसके द्वारा 13 नग एस0टी0पी0 को संचालन एवं अनुरक्षण हेतु हस्तान्तरित किये जाने की कार्यवाही अपेक्षित है।

आप भी अवगत है कि मेरठ विकास प्राधिकरण, मेरठ की 122वी बोर्ड बैठक दिनांक 23.02.2023 के कार्यवृत के पृष्ठ संख्या 11 के क्रमांक 11 पर मेरठ विकास प्राधिकरण की योजनाओं में संचालित सीवरेज ट्रीटमेन्ट प्लान्ट को नगर निगम, मेरठ को हस्तान्तरित किये जाने के सम्बन्ध में प्रस्ताव पर चर्चा उपरान्त बोर्ड द्वारा मेरठ विकास प्राधिकरण की योजनाओं में संचालित सीवरेज ट्रीटमेन्ट प्लान्टस् एवं अन्य समस्त सम्पत्तियॉ / परिसम्पत्तियॉ जो कि नगर निगम, मेरठ को हस्तान्तरित की जानी है, को नगर निगम, मेरठ को अगली बोर्ड बैठक से पूर्व प्रत्येक दशा में हस्तान्तरित करने के निर्देश दिये गये है। (छायाप्रति संलग्न)

अतः मा0 बोर्ड के निर्णय के क्रम में मेरठ विकास प्राधिकरण की योजनाओं में संचालित सीवरेज ट्रीटमेन्ट प्लान्टस् एवं सीवरेज प्रणाली टेक ओवर करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

(अभिषेक पाण्डेय)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण, मेरठ

प्रतिलिपिः–1– आयुक्त महोदया, मेरठ मण्डल, मेरठ को सूचनार्थ प्रेषित।
2– जिलाधिकारी मेरठ को सूचनार्थ प्रेषित।

(अभिषेक पाण्डेय)
आई.ए.एस.
उपाध्यक्ष
मेरठ विकास प्राधिकरण, मेरठ।

128

₹5
NCT OF DELHI COURT FEE
DLC12453237G2410M
24-JUL-2024

FORM No.19

VAKALAT NAMA

In the Court.....THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Sult/Mise/Case/Civil Appeal/Execution Case.

OA No.....36.....of.....2024.....Fixed.....

.....

आनन्द कुमार सिंह, IAS DEE?
सचिव
मेरठ विकास प्राधिकरण
मेरठ .....Plaintiff/Appellcant/Appliant/D.H.

VERSUS

STATE OF U.P. & ORS.

.....Defendent Respondent/Opp. Party/J.D.

Vakalat Name of Plaintiff/Appellant/D.H.

Defendent/Rerpondent/Opp Party/J.D.

In the case noted above Shri/Smt..Meerut Development Authority

each of Sarvshri..RACHIT MITTAL [D/1041/2011]

is hereby appointed as councel, to appear plead, and on behalf of the under signed in any manner he think it proper , either himself of through and other Advocate and in particular to do the following namely to receive and process of court (Incluing and notice from any appellate or revisional court) to file applications petitions, or plening, produce or receive back and documents compromise the proceeding to refer any matter to arbitration, to deposite or withdraw any money to execute decree or to certify payment and/or receivee and money due under shch decree or order.

The undersigned shall be bound by all whatsoever may be done in the aforesaid case (Including any appeal or revision theret from) for and on behalf of the under signed by any to the counsel

Signature.....(आनन्द कुमार सिंह) सचिव.....

Name and Address.....मेरठ विकास प्राधिकरण मेरठ.....

Date.....

Attesting Witness.....

Name in full.....

Address.....

Date.....

ADVOCATES WELFARE FUND STAMP ₹25 13B6231 DELHI BAR COUNCIL OF DELHI TWENTYFIVE RUPEES पच्चीस रुपये

Signature.....

.....

.....

.....RACHIT MITTAL.....

Advocate, Supreme Court of India,
MZ-25, Ansal Fortune Arcade
SEctor-18, Noida-201301
.....Uttar Pradesh.....

Accepted/Accepted on the strength of the Signature of the attesting withness

Email: rachit@rmlawchambers.in

Ph: 9873997047